

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 167 OF 2025 / EZ**

IN THE MATTER OF:

Satrughan Meher

...Applicant

VERSUS

State of Odisha & Ors

...Respondents

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By the Respondent No.3

Through

Kolkata
Date:

Sri Dipanjan Ghosh,
Advocates for the Respondent No.3
(State Pollution Control Board, Odisha)
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Phone No.:990308097

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EASTERN ZONE BENCH, KOLKATA
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21 NOV 2025

**AFFIDAVIT ON BEHALF OF THE STATE
POLLUTION CONTROL BOARD, ODISHA,
R.NO.3**

I, Smt. Uma Nanduri, IFS, wife of Sri Prem Kumar Jha, IFS aged around 58 years, at present working as Member Secretary, State Pollution Control Board, having my office at Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, P.O. Nayapalli, Bhubaneswar, Dist – Khurda, Odisha-751012, do hereby solemnly affirm and state as under:

1. That I am the Member Secretary of the Respondent No.3 Board and, as such, am well-acquainted with the facts



and circumstances with the case and competent to swear this affidavit.

2. That in this OA the applicant has prayed for issuance of direction to the MoEF&CC, Govt. of India (R-7) to withdraw the environmental clearance order dtd.01.10.2024 granted in favour of the R-9 unit, wherein the unit has been allowed for expansion of existing implemented projects [1x225 m³ MBF (1,88,000 TPA), 1 x 40 m² Sinter Plant (4,60,000 TPA), 8x100 TPD DRI Plant (2,40,000 TPA), 2x30 TLF, SMS (1,07,700 TPA), 1x0.7 mtpa Coal washery, 2x0.12 MTPA Nonrecovery type Coke Oven Plant, 1x0.6 MTPA Pellet plant, 2x4,000 Nm³/hr PGP, 16 MW AFBC, 8x1.0 MW (8.0 MW) WHRB Based CPP from existing DRI Plant] to Integrated Steel Plant of capacity 1.7 Million TPA (Finished Steel) with 275 MW CPP and 1.25 million tpA Cement Grinding Unit. Further, the applicant has also prayed for issuance of appropriate direction to the R-2 for restoration of the forest land and evict the private respondent i.e. R-9 from the forest land etc.



3. That it is humbly submitted that the Hon'ble NGT, EZB, Kolkata while adjudicating the case vide their order dtd.22.09.2025 has issued notice to the respondents with a direction to file their reply / response.
4. That, at the outset it is humbly clarified that all averments, contentions and/or statement as contained in the OA filed by the Applicant which may not have been specifically denied or traversed by me herein but are in essence, contrary to the substance of this affidavit, should not be deemed to be admitted by reason of mere non-traverse, but should be treated as expressly denied and the Application should be put to strict proof in respect thereof. I also crave leave of this Hon'ble Tribunal to file further affidavit or affidavits if the situation so warrants.
5. That the parawise reply to the above OA are given below:

- a. That as regards the averments made in para-1 of the OA, it is humbly submitted that the alleged



encroachment of forest land by the R-9 unit is not coming under the purview of the R-3 Board and needs no comments.

- b. That as regards the averments made in para-2 of the OA, it is humbly submitted that Environment Clearance (EC) has been obtained by the R-9 unit from the MoEF& CC, Govt. of India, New Delhi, (R-7) vide file no: IA-J-11011/494/2007-IA-II(IND-I) dated 01/10/2024 (Annexure-2 of the OA) for expansion of existing project which has been detailed in para-2 of this affidavit.

Consent to Operate has been granted vide letter no:-9455/IND-I-CON-5973, dtd:-16.05.2025 for the following products:-

S. No.	Plant Facilities/Products	Capacity	Operational Status
1.	Sponge Iron-DRl Kiln (I, II, III, IV, V, VI, VII, VIII)	8 x 100 TPD	Operational
2.	Captive Power Plant (CPP)	24 MW (8 MW WHRB + 16 MW AFBC)	Operational
3.	Induction furnace	2 X 30 Ton/Heat	Operational



4.	Sinter Plant(40m2)	4,60,000 TPA	Operational
5.	Pellet plant	6,00,000 TPA	Operational
6.	Coke Oven Plant (Non Recovery Type)	2,40,000 TPM-LAM Coke	Not Operational
7.	Producer Gas Plant	2 x 4,000 Nm3/hr	Operational
8.	Coal Washery	7.0 LTPA (Through put)	Not Operational

Consent to Operate has been granted vide letter no:6403/IND-I-CON-5973, dtd.27.03.2025 for the plant facilities/product Blast Furnace (changing core size from 225 m³ to 450 m³) of quantity 3,41,639 TPA (Enhancement of Pig iron/Hot metal production from 1,88,000 TPA to 3,41,639 TPA) which is valid up to 31.03.2026. Both the consent to operate orders i.e. 16.05.2025 and 27.03.2025 are valid upto 31.03.2026. Copy of the same are annexed to this affidavit and marked as ANNEXURE – R3/1 and ANNEXURE – R3/2 respectively.



That the R-3 Board has granted consent to establish under the provisions of Section-25 of Water (PCP) Act, 1974 and Section-21 of the Air (PCP) Act, 1981 for Phase-1 expansion of Integrated Steel Plant of capacity 1.5 million TPA (finished steel) with 275 MW CPP and 1.25 million TPA cement grinding unit with the plant facilities mentioned in the consent to establish order No.3403 dtd.19.02.2025. Copy of the said order dtd.19.02.2025 is also annexed to this affidavit and marked as **ANNEXURE- R3/3**.

- c. That as regards the averments made in para-3 of the OA, it is humbly submitted that it is a matter of record and needs no comments.
- d. That as regards the averments made in para-4 of the OA, it is humbly submitted that it is a matter of record and needs no comments.



- e. That as regards the averments made in para-5 to 9 of the OA, it is humbly submitted that the R-6 is the competent authority to address this issue.
- f. That as regards the averments made in para-10 of the OA, it is humbly submitted that the R-7 is the competent authority to address this issue.
- g. That as regards the averments made in para-11 & 15 of the OA, it is humbly submitted that the R-6 is the competent authority to address this issue.
- h. That as regards the averments made in para-16 to 22 of the OA, it is humbly submitted that the allegation with regard to Forest (Conservation) Act, 1988, the R-3 Board has no comments to offer as the R-6 is the competent authority to address this issue.
6. That in view of the submissions, the R-3 Board has further no comments to offer on the Grounds stated in the OA.



MANJULA KUMAR PRADHAN
 NOTARY PUBLIC
 BHUBANESWAR
 REGD. NO. ON-71/2009
 PH - 9437627119 (M)

7. That the Respondent No.3 Board craves leave of this Hon'ble Tribunal to file further affidavit if required for proper adjudication of this case.
8. That the Annexures annexed to the present affidavit are true and correct copies of their originals.
9. That the contents of the above paragraphs are true and correct to the best of my knowledge, as derived from the official records, and that nothing material has been concealed therefrom.


DEPONENT
 Member Secretary
 State Pollution Control Board
 Odisha, Bhubaneswar

VERIFICATION:

I, the above named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge, as derived from official records, and that nothing material has been concealed therefrom.

Verified at Bhubaneswar on this the 21st day of November, 2025.

SWORN BEFORE ME



MANJULA KUMAR PRADHAN
 NOTARY PUBLIC
 BHUBANESWAR
 REGD. NO. ON-71/2009
 PH - 9437627119 (M)


DEPONENT
 Member Secretary
 State Pollution Control Board
 Odisha, Bhubaneswar





REVISED CONSENT ORDER

ANNEXURE-R3/1

1

STATE POLLUTION CONTROL BOARD, ODISHA
 [DEPT. OF FOREST ENVIRONMENT & CLIMATE CHANGE, GOVT. OF ODISHA]
 A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar-751012
 Phone-0674- 2561909

E-mail: cto17category@ospcboard.org Website: www.ospcboard.org

No. 9455 /IND-I-CON-5973

REVISED CONSENT ORDERDt. 16-05-2025 /*Speed Post/E-mail*

Sub: Consent for Existing / New operation of the plant under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981.

Ref : Your online application ID No. 6080360, Dt. 27.02.2025 and submission of online document on 05.04.2025.

Consent is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed there under to:

Name of the Industry: **M/s. Orissa Metaliks Private Limited.**

Name of the Occupier & Designation; **Mr. Ajit Kumar Singh, Sr. Vice President**

Address: **At/PO- Marakuta, Dist - Jharsuguda-768 202.**

This consent order is valid for the period up to **31.3.2026.**

(This consent Order supersedes the earlier consent order issued vide Board's letter no. 6547 Dt. 28.03.2025)

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

A. Details of Products Manufactured:

Sl.No.	Plant facilities / products	Quantity
1.	Sponge Iron-DRI Kiln (I,II, III, IV,V,VI,VII & VIII)	8×100 TPD
2.	Captive Power Plant (CPP)	24 MW (8 MW WHRB + 16 MW AFBC)
3.	Induction Furnace	2×30 Ton/Heat
4.	Sinter Plant (40m ²)	4,60,000 TPA
5.	Pellet Plant	6,00,000 TPA
6.	Coke Oven Plant (Non recovery type)	2,40,000 TPA-LAM Coke
7.	Producer Gas Plant	2 x 4000 Nm ³ /Hr
8.	Coal Washery	7.0 LTPA (through put)



B. Discharge permitted through the following outlet subject to the standard:

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge	Prescribed standard					
1.	Domestic effluent from canteen	Treated in STP and treated domestic effluent shall be used for plantation	No discharge	pH : 6.0 – 9.0 BOD <30mg/l TSS <100mg/l Fecal Coliform (FC) MPN/100ml <1000					
2.	Coke quenching effluent/wastewater	Completely recycle through settling tank	No discharge	----					
3.	Cooling water	To be completely recycled	No discharge	-	-	-	-	-	-
4.	Outlet of ETP of PGP plant	Treated in effluent shall be completely reused	No discharge	pH	SS (mg/l)	BOD (mg/l)	Phenol (mg/l)	Cyanide (mg/l)	
				5.5-9.0	100	30	1.0	0.2	

C. Emission permitted through the following stack subject to the prescribed standard:

Chimney / Stack No.	Description of Stack	Stack height (m)	Quantity of emission (Nm ³ /hr)	Prescribed Standard mg/Nm ³	
1.	Stack attached to ESP of			PM	CO (Vol./Vol)
	DRI Kiln-I & II	30	2×24,000	100	1%
	DRI Kiln -III & IV	30	2×24,000	100	1%
	DRI Kiln - V & VI	30	2×24,000	100	1%
	DRI Kiln -VII & VIII	30	2×24,000	100	1%
Common Bag filter attached to DRI Kiln-i,II, III & IV					
	Coal circuit	20	15,000	100	--
	Iron Ore circuit	20	10,000	100	--
	Stock house (day bin)	20	15,000	100	--
	Cooler discharge	20	38,000	100	--
	Intermediate Bin	20	36,000	100	--
	Product House	20	21,000	100	--
Common Bag filter attached to DRI Kiln -V, VI, VII & VIII					
	Coal crusher	20	25,000	100	--
	Stock house	20	15,000	100	--
	Cooler discharge	20	48,000	100	--



REVISED CONSENT ORDER

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	Intermediate bin	20	21,000	100	--								
	Product House	20	45,000	100	--								
2.	Stack attached to ESP of AFBC Boiler	77	1,36,000	<table border="1"> <tr> <td>PM</td> <td>SO₂</td> <td>NO_x</td> <td>Hg</td> </tr> <tr> <td>50</td> <td>600</td> <td>450</td> <td>0.03</td> </tr> </table>	PM	SO ₂	NO _x	Hg	50	600	450	0.03	--
PM	SO ₂	NO _x	Hg										
50	600	450	0.03										
3.	Stack attached to Bag filter of Induction Furnaces	25	35,000	100	--								
4.	Stack attached to Sintering plant												
	Multi cyclone of sintering process	50	2,40,000	100	--								
	Bag filter at flux area	50	2,10,000	100	--								
	Bag filter at sinter discharge end	30	1,20,000	100	--								
5.	Stack attached to Pellet plant												
	ESP connected to Rotary drum	50	4,40,000	100	--								
	Bag filter at coal pulverizing unit	20	24,000	100	--								
	Multi cyclone connected to PH-1 and PH-2 of Travelling Gate	52	2x1,80,000	100	--								
6.	Stack attached to Coke oven	45	--	150	--								

D. Disposal of solid waste permitted in the following manner:

Sl. No.	Type of Solid waste	Quantity generated	Quantity to be reused on site	Quantity to be reused off site	Quantity disposed off	Description of disposal site.
1.	Dolochar & dust from APC devices	560 TPD	--	--	560 TPD	To be dumped at designated dump site inside premises.
2.	Fly ash and bottom ash of CPP	55,296 TPA	--	--	--	To be disposed as per the provisions of Fly Ash Notification, 31 st Dec, 2021.
3.	Slag from Induction furnaces	27,000 TPA	--	--	27,000 TPA	To be used for Road construction / Land leveling, Paver Block Making after recovering metal from Slag
4.	Dust from APC devices of Pellet Plant	--	--	--	--	To be completely reused in the Pellet Making.



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5.	Dust from APC devices of Sinter Plant	--	--	--	--	To be completely reused in the Sinter Making.
6.	Ash from PGP	--	--	--	--	To be used for land filling
7.	Tarry waste from PGP	--	--	--	--	Shall be disposed as per Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016

E. GENERAL CONDITIONS FOR ALL UNITS

1. The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
2. The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity / quality of the effluent rate of emission / air pollution control equipment / system etc.
3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
4. The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during their visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 - a) Industrial cooling, spraying in mine pits or boiler feed,
 - b) Domestic purpose
 - c) Process
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.



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17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge generated from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank of treatment plant.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner to the meet the prescribed standards by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack and ambient monitoring system installed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of indigenous species of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc., of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
 - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii) Controlled incineration, wherever possible in case of combustible organic material.
 - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.



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37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
42. The industry shall comply to all the conditions stipulated under Charter on Corporate Responsibility for Environmental Protection (CREP) guidelines in a time bound manner as envisaged there in. (if applicable)
43. The industry shall comply to the conditions stipulated in CTE order issued by Odisha State Pollution Control Board.
44. The industry shall abide by E(P) Act, 1986 and Rules framed there-under
45. In case the consent fee is revised upward or the fees paid is found to be inadequate for any reason during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the adequate amount within the period stipulated by the Board the consent order will be revoked without prior notice.
46. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate.

GENERAL CONDITIONS FOR UNITS WITH INVESTMENT OF MORE THAN Rs 50 CRORES, AND 17 CATEGORIES OF HIGHLY POLLUTING INDUSTRIES (RED A).

1. The applicant shall analyze the effluent / emissions and Ambient Air Quality every month through approved laboratory for the parameters indicated in TABLE- 'B', 'C' & Part -'B' as mentioned in this order and shall furnish the report thereof to the Board on monthly basis.
 2. The following information shall be forwarded to the Member Secretary on or before 10th of every month.
 - a) Performance / progress of the treatment plant.
 - b) Monthly statement of daily discharge of domestic and/or trade effluent.
 3. Non-compliance with effluent limitations
 - a) If for any reason the applicant does not comply with or is unable to comply with any effluent limitations specified in this consent, the applicant shall immediately notify the consent issuing authority by telephone and provide the consent issuing authority with the following information in writing within 5 days of such notification.
 - i) Causes of non-compliance
 - ii) A description of the non-compliance discharge including its impact on the receiving waters.
 - iii) Anticipated time of continuance of non-compliance if expected to continue or if such condition has been corrected the duration or period of non-compliance.
 - iv) Steps taken by the applicant to reduce and eliminate the non-complying discharge and
 - v) Steps to be taken by the applicant too prevent the condition of non-compliance.
 - b) The applicant shall take all reasonable steps to minimize any adverse impact to natural waters resulting from non-compliance with any effluent limitation specified in this consent including such accelerated or additional monitoring as necessary to determine the nature and impact of the non-complying discharge.
 - c) Nothing in this consent shall be construed to relieve the applicant from civil or criminal penalties for non-compliance whether or not such non-compliance is due to factors beyond his control, such as break-down, electric failure, accident or natural disaster.
 4. Proper housekeeping shall be maintained inside the factory premises including process areas by a dedicated team.
-



REVISED CONSENT ORDER

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5. The industry must constitute a team of responsible and technically qualified personnel who will ensure continuous operation of all pollution control devices round the clock (including night hours) and should be in a position to explain the status of operation of the pollution control measures to the inspecting officers of the Board at any point of time. The name of these persons with their contact telephone numbers shall be intimated to the concerned Regional Officer and Head Office of the Board and in case of any change in the team it shall be intimated to the Board immediately.
6. The industry shall engage dedicated qualified manpower to ensure continuous and effective operation of online stack / Ambient Air Quality / Effluent monitoring stations for maintenance of database, real time data transfer to SPCB server, data analysis and co-ordination with concerned personnel of process units for taking corrective measures in case of non-compliances and to respond to the instructions of SPCB in this matter.
7. All employees of the industry including officers, staff, workers, contract workers involved in operation/maintenance/ supervision of process area, pollution control areas, raw material and waste handling areas shall undergo short term training at least twice in a year in the field of pollution control and environment protection to create awareness and develop green skill. The report on the activities along with details and photographs shall be submitted to the Board on annual basis by end of June for previous financial year.
8. ISO auditing reports of the industry in the field of environment shall be submitted to the Board every year on annual basis.
9. The environmental cell shall be established and upgraded effectively to guide, monitor the pollution control and environmental protection activities inside the industries on day-to-day basis to ensure that the conditions stipulated in the consent to establish/operate order of the SPCB and conditions imposed in EC and provisions of various environmental acts and rules are complied with and the report returns, compliances are submitted to the Board in due time.
10. Adequate numbers of scientific / technical persons having qualification in environmental engineering/ environmental science from recognized institution/ university must be engaged or appointed along with other interdisciplinary qualified persons to effectively implement and monitor different areas of environment management and regulatory compliances including air pollution control, water pollution control, online monitoring, real time data transmission, management of solid waste, hazardous waste, E-waste, plastic waste etc. The Head of the environmental cell should be a senior level official, who will directly report to the plant head to ensure that environmental management is performed effectively to ensure compliance to the environmental norms on priority basis.
11. Energy consumption data of different pollution control devices like ESP/ Bag filter/ Scrubber/ Cyclone/ Gas cleaning plant/ Fume treatment plant/ ETP/STP/Flow meters (treated effluent recycling) shall be collected online on real time centralized platform/ dashboard with data storage facility and generate tamperproof monthly / periodic reports, which shall be analysed by Energy Auditor, certified by Bureau of Energy Efficiency and accordingly the Energy Management / preventive maintenance of Pollution Control equipment shall be adopted. The energy management of process and pollution control devices shall be practiced to record the progressive achievements to minimize energy consumption in order to reduce greenhouse gas emission.
12. The post EIA monitoring schedule should be strictly followed for different parameters around the plant for the units is covered under EIA notification. The industry shall also conduct noise level study in the core zone and buffer zone of the industry and submit 6 monthly report to the Board.

F. SPECIAL CONDITIONS:

AIR POLLUTION CONTROL

1. All the air pollution control devices like ESPs / Bag filters/ Multi Cyclone installed at various process units shall be maintained, operated efficiently and continuously so that particulate matter emission from the stack shall meet the prescribed standard of the Board as indicated in 'Table-C'. The industry shall ensure continuous and effective operation of all the APC devices through preventive maintenance.
2. The unit shall provide swiveling hoods for fume extraction from induction furnaces and provide cyclone with bag filter for treatment of flue gas, so that particulate matter emission in the stack attached to induction furnaces shall not exceed 100 mg/Nm³.



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3. All the potential fugitive dust generating areas of all the process units shall be covered with the adequate suction points. The collected dust shall be treated in the Multi cyclone, Bag filters & ESP.
 4. There shall be no leakage of flue gas through the emergency caps, slip rings or any other process areas of DRI kilns except during exigencies.
 5. Adequate dust extraction and dry fog system shall be provided at raw material handling area / storage area, feeding points / ground hoppers and transfer points of Blast Furnace to control fugitive emission.
 6. Producer gas generated from coal gasifier shall be used in closed circuit with provision of safety valve.
 7. The unit shall provide adequate dust extraction / DFS at all potential dust generating points of crushing and screening plant of coal washery to control fugitive emission.
 8. Adequate dust suppression system shall be provided at potential dust generating points of coal handling plant of producer gas plant to control fugitive emission.
 9. The industry shall install adequate air pollution control devices at all the stacks attached to coke oven to control PM emissions within 150 mg/Nm³. Portholes, platform and suitable access system shall be provided to facilitate stack monitoring.
 10. The unit shall install dust suppression system at all dust generating points of the Coal/coke crusher to avoid fugitive dust emission during handling of coal/coke. The conveyors shall be covered and all the transfer points shall be provided with dust extraction system.
 11. Coal shall be stored under covered shed and in case of open storage the stack yard shall be provided with adequate dust suppression and run off management system to avoid wind borne / wash out during dry / rainy season.
 12. The industry shall install fixed type water sprinkling system at all internal roads, coke cutter area, crushing and screening area & work zone area etc. for fugitive dust control.
 13. All the online continuous stack emission monitoring systems (CEMS) for measurement of particulate matter and gaseous pollutants shall be operated effectively & uninterruptedly and real time monitoring data so generated shall be transmitted directly to RT-DAS server of the Board without passing through any local PC or server.
 14. The Pneumatic Dust Handling system installed at the hoppers of all the ESPs and bag filters shall be operated continuously and effectively so that no fugitive dust nuisance is created.
 15. The rain guns installed at the raw material stock yard shall be operated to control fugitive emission.
 16. Telescopic chute shall be installed at the bottom of hoppers/silo wherever applicable to prevent emission of fugitive dust during material transfer/unloading.
 17. Iron ore and coal used in the plant shall be stored under covered shed. Material storage area of the plant, approach roads shall be covered with adequate sprinkling facility. The water sprinkling system shall be kept operational all the time to avoid any fugitive dust nuisance.
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18. Steps shall be taken for regular monitoring of Mercury (Hg) in the stack of AFBC boiler and submit data to the Board.
 19. The unit shall provide low NOx burners to reduce NOx emission to keep the level within the prescribed standard by MoEF & CC vide Notification dtd. 07.12.2015.
 20. Steps shall be taken for installation of Flue Gas Desulphurisation (FGD) system in future if required to keep the SO₂ level within 600mg/Nm³ to conform the MoEF & CC Notification dtd. 07.12.2015. This shall also include management and disposal of effluent / solid waste to be generated from FGD system.
 21. The installed HD IP camera shall be operated continuously so that video streaming shows in server of the Board on interruptedly.
 22. The unit shall deploy mechanical sweeping machine for cleaning of internal roads.
 23. The unit shall provide pneumatic dust handling system at bag filter hoppers and ESP hoppers of Pellet Plant for mechanized handling of dust from APC devices to silo and reuse in the process.
 24. The unit shall provide screw conveyer for mechanized handling of dust from hoppers of bag filters and multi cyclones of sinter plant and same shall be transferred to the raw material storage bin for reuse.
 25. The unit shall provide heat exchanger before the bag filter attached to Hearth Layer Separation Building of Pellet Plant to avoid any damage of bag filter by high temperature.
 26. The industry shall strictly follow the guidelines of CPCB dated July, 2018 for Online Continuous Effluent Monitoring Systems (OCEMS) and Guidelines for continuous Emission Monitoring Systems dtd. August, 2018 for PM and other gaseous pollutants.
 27. The industry shall ensure tampered proof real time transmission of online monitoring data to the server of CPCB and SPCB and maintain the health of the analyzers and data connectivity through valid AMC.
 28. Dust suppression facilities by provision of adequate water sprinkling shall be made at the active dumping area and roads to prevent dust nuisance in the area. 37-6
 29. The industry shall comply with all the stipulations contained in the Gazette Notification of Govt. of India vide No. 155, dtd. 31.03.2012 (copy enclosed). For emission standard, the details of 'Table-C' of this order is applicable.
 30. Accumulation of dust and other solid waste in the work zone and non-dumping areas inside the factory premises shall be avoided. The work zone shall be properly cleaned either manually or mechanically every day and the dust so collected shall be disposed off in the designated dump site.
 31. The approach roads and all the internal roads shall be fully concreted / blacktopped. All the roads shall be cleaned periodically to avoid accumulation of dust. Adequate sprinkling facility, preferably by fixed water sprinklers shall be provided alongside all the internal roads to prevent generation of fugitive dust during vehicular movement.
 32. The unit shall comply to the provisions of revised fly ash Notification No. SO.5481(E), dt. 31.12.2021 of MoEF & CC, Govt. of India.
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33. The unit shall get the performance evaluation study of all major air pollution control devices especially in Blast Furnace, Steel Melting/Making Shop, Pellet Plant, Sinter Plant, Coke Ovens, DRI section preferably by M/s MECON, a public sector enterprise or nationally reputed engineering consulting agencies who has technical expertise in steel sector and submit report to the Board.
34. The digital display board installed at the main gate shall be of minimum size of 6ft x 4ft as stipulated by CPCB with provision of display of real time data online analysers (CEMS, CAAQMS & CEQMS), so that the public can visualize the actual emission and the values of parameters displayed at the gate. Outdoor LED video screens should be preferred for digital display of environmental parameters, CTO and authorization conditions and awareness clippings on environment at the main gate, colony area and process area.
35. Online analysers for measuring flow, temperature and velocity of flue gas shall be installed at the stacks and integrated with online CEMS data.
36. Online CO / Ammonia/ Chlorine and such other gas monitoring system shall be installed in every process area where such toxic gas are expected to be generated and in the plant premises along with alarm system to avoid accidental hazards due to gas leakage.
37. Green belt shall be properly designed and developed with plantation of suitable local species and species prescribed by CPCB.
38. D.G. sets should be acoustically enclosed with anti-vibration measures and equipped with A.M.F. (Auto Mains Failure Device) for auto changeover of power supply from grid to D.G. in the event of power failure. The AMF Panel should preferably be PLC (Programmable Logic Control) based. Dedicated D.G. sets of adequate capacity shall be installed to ensure adequate standby power supply to run all pollution control devices of the plant in the event of power failure.
39. The industry shall put up sign Boards at appropriate places with nomenclature of the stacks in consultation with Regional Officer of the Board. It shall install electronic display Board in front of main gate to display the monitoring data, prescribed standard for public information.
40. The ambient air quality shall confirm to the National Ambient Air Quality standard as per the notification of MoEF dated 16 Nov, 2009 (Annexed).

WATER POLLUTION CONTROL

1. Specific water consumption shall be limited within 3.5m³/MWh as per MoEF & CC vide Notification dtd. 07.12.2015.
 2. Under no circumstances there shall be discharge of any effluent to outside the factory premises. Wastewater generated from the producer gas plant shall be suitably treated and reused. Water used for cooling purposes shall be fully recycled.
 3. Waste water generated from raw water treatment system and back wash of filtration plant shall be properly treated and taken to guard pond and reused.
 4. Waste water generated from thickener of Coal Washery shall be completely recycled in a closed loop.
 5. The unit shall provide pug mill at the hopper of dust catcher to collect dust and the dust shall be used in sinter plant.
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6. Granulated slag generated from blast furnace shall be used in cement manufacturing.
7. Blow down from WHRB boiler / AFBC boilers and all the cooling towers shall meet the following standards before it is discharged to the common monitoring basin and shall be used for dust suppression;
 - a. For boiler blow down: SS-100mg/l, O&G-20mg/l, Cu(Total)-1.0mg/l, Fe(Total)-1.0mg/l
 - b. For cooling tower blow down: Free available chlorine-0.5mg/l, Zn-1.0mg/l, Cr (Total)-2.0mg/l, Phosphate-2.0mg/l.
8. The cooling water from Sinter plant and Pellet plant shall be completely recycled in a closed loop.
9. Quenching water from coke oven shall be completely recycled through settling tank & in no case any effluent shall be allowed to discharge outside of plant premises.
10. The wastewater generated from wet screening of Pellet Plant shall be treated in Clarifier / Thickener and shall be completely reused in the process.
11. Flow meter and level sensors with telemetry system should be installed in the bore wells as stipulated by Central Ground Water Authority/ Water Resources Department.
12. The industry shall conduct surface run off management study and develop rain water harvesting structures and surface runoff treatment systems inside the premises.
13. Dumping of solid waste shall be made at designated locations in a systematic manner with proper engineering applications by providing proper slope, angle, berms, height, toe wall, retaining wall and road network. The active dumping area shall be kept at minimum. The exhausted dump area shall be technically reclaimed by spreading a layer of soil with proper compaction and consolidation. Biological reclamation of the same shall be made by planting saplings of appropriate species. Adequate provision for watering of plants and protection of trees shall be made.
14. The industry shall have adequate space at point of time for waste disposal at least for a period of one year. Before using any new patch of land / site for solid waste dumping, the industry shall obtain prior consent to establish of the Board.
15. Consent to operate is subject to availability of all other statutory clearances required under relevant Acts / Rules and fulfillment of required procedural formalities.

G. ADDITIONAL CONDITIONS:

1. The unit shall replace the bag filters of the coal circuit, stock house, cooler discharge and PSB of Kiln V-VIII within 02 months.
 2. The unit shall install adequate capacity of bag filter at the stock house of Sinter Plant to arrest the fugitive emission generated during unloading of the materials by 31.05.2025.
 3. The unit shall install adequate numbers of dry fog system at the ground hopper of coal and iron circuit for proper dust suppression by 31.05.2025.
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4. The unit shall install adequate numbers of fixed rain gun type water sprinklers at the stockyard of DRI section, pellet plant area, Coke Oven and product handling area of sinter plant for effective dust suppression within 01 month.
5. The industry shall provide pneumatic dust handling system at the bag filter installed at AFBC section within 02 months.
6. Construction and concreting of remaining portion of internal roads shall be completed within 05 months.
7. Retaining wall shall be constructed around the open stockyards in order to avoid scattering of materials over the road by 31.05.2025.
8. The unit shall complete installation of clarifier / tube settler in the SRTS and all the internal drains shall be connected to the SRTS before monsoon.
9. The industry shall install a STP for the bachelor hostel constructed within the plant premises within 05 months.
10. The industry shall connect the storm water internal drains to the surface run-off treatment facility of 700 KLD by 30.06.2025.
11. The unit shall abide by the fuel policy of the State of Odisha.

The occupier must comply with the conditions stipulated in section A, B, C, D, E, F & G to keep this consent order valid.

To,

**The Sr. Vice President
M/s. Orissa Metaliks Private Limited
At/PO-Marakuta,
Dist-Jharsuguda-768 202**

Encl : As above


16-5-25
MEMBER SECRETARY

STATE POLLUTION CONTROL BOARD, ODISHA

Memo No. 9456 /Dt. 16 05-2025

Copy forwarded to the;

- i) Regional Officer, State Pollution Control Board, Jharsuguda.
- ii) District Collector, Jharsuguda
- iii) D.F.O, Jharsuguda
- iv) Director of Mines, Odisha, Bhubaneswar
- v) Director Factories & Boiler, Bhubaneswar
- vi) Consent Register / HWM Cell, Bhubaneswar




16/5/25
CHIEF ENV. ENGINEER
STATE POLLUTION CONTROL BOARD, ODISHA





General Standards for discharge of environment pollutants PART-A:EFFLUENTS

Sl.No.	Parameters	Standards			
		Inland surface	Public sewers	Land for irrigation	Marine Coastal Areas
		(a)	(b)	(c)	(d)
1.	Colour & odour	Colourless/Odourless as far as practicable	----	See 6 of Annex-1	See 6 of Annex-1
2.	Suspended Solids (mg/l)	100	600	200	For process wastewater – 100 b. For cooling water effluent 10% above total suspended matter of influent.
3.	Particular size of SS	Shall pass 850	----	-----	
5.	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6.	Temperature	Shall not exceed 5°C above the receiving water temperature	----	-----	Shall not exceed 5°C above the receiving water temperature
7.	Oil & Grease mg/l max.	10	20	10	20
8.	Total residual chlorine	1.0	---	-----	1.0
9.	Ammonical nitrogen (as N) mg/l max.	50	50	-----	50
10.	Total Kjeldahl nitrogen (as NH ₃) mg/1 max.	100	---	-----	100
11.	Free ammonia (as NH ₃) mg/1 max.	5.0	---	-----	5.0
12.	Biochemical Oxygen Demand (5 days at 20°C) mg/1 max.	30	350	100	100
13.	Chemical Oxygen Demand, mg/1 max.	250	---	-----	250
14.	Arsenic (as As) mg/1 max.	0.2	0.2	0.2	0.2
15.	Mercury (as Hg) mg/1 max.	0.01	0.01	-----	0.001
16.	Lead (as pb) mg/1 max.	01.	1.0	-----	2.0



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17.	Cardmium (as Cd) mg/l max.	2.0	1.0	-----	2.0
18.	Hexavalent Chromium (as Cr + 6) mg/l max.	0.1	2.0	-----	1.0
19.	Total Chromium (as Cr) mg/l max.	2.0	2.0	-----	2.0
20.	Copper (as Cu) mg/l max.	3.0	3.0	-----	3.0
21.	Zinc (as Zn) mg/l max.	5.0	15	-----	15
22.	Selenium (as Sc) mg/l max.	0.05	0.05	-----	0.05
23.	Nickel (as Nil) mg/l max.	3.0	3.0	-----	5.0
24.	Cyanide (as CN) mg/l max.	0.2	2.0	0.2	0.02
25.	Fluoride (as F) mg/l max.	2.0	15	-----	15
26.	Dissolved Phosphates (as P) mg/l max.	5.0	-----	-----	-----
27.	Sulphide (as S) mg/l max.	2.0	-----	-----	5.0
28.	Phenolic compounds as (C ₆ H ₅ OH) mg/l max.	1.0	5.0	-----	5.0
29.	Radioactive materials a. Alpha emitter micro curle/ml. b. Beta emitter micro curle/ml.	10 ⁷ 10 ⁶	10 ⁷ 10 ⁶	10 ⁸ 10 ⁷	10 ⁷ 10 ⁶
30.	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
31.	Manganese (as Mn)	2 mg/l	2 mg/l	-----	2 mg/l
32.	Iron (Fe)	3 mg/l	3 mg/l	-----	3 mg/l
33.	Vanadium (as V)	0.2 mg/l	0.2 mg/l	-----	0.2 mg/l
34.	Nitrate Nitrogen	10 mg/l	-----	-----	20 mg/l



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PART-B: NATIONAL AMBIENT AIR QUALITY STANDARDS

Sl. No.	Pollutants	Time Weighed Average	Concentrate of Ambient Air		
			Industrial Residential, Rural and other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual * 24 Hours **	50 80	20 80	-Improved west and Gaeke
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual * 24 Hours **	40 80	30 80	- Ultraviolet fluorescence - Modified Jacob & Hochheiser (Na-Arsenite) - Chemiluminescence
3.	Particulate Matter (size less than 10µm) or PM ₁₀ µg/m ³	Annual * 24 Hours **	60 100	60 100	-Gravimetric - TOEM - Beta Attenuation
4.	Particulate Matter (size less than 2.5µm) or PM _{2.5} µg/m ³	Annual * 24 Hours **	40 60	40 60	-Gravimetric - TOEM - Beta Attenuation
5.	Ozone (O ₃) µg/m ³	8 Hours ** 1 Hours **	100 180	100 180	- UV Photometric - Chemiluminescence - Chemical Method
6.	Lead (Pb) µg/m ³	Annual * 24 Hours **	0.50 1.0	0.50 1.0	-AAS/ICP method after sampling on EMP 2000 or equivalent filter paper. - ED-XRF using Teflon filter
7.	Carbon Monoxide (CO) mg/m ³	8 Hours ** 1 Hours **	02 04	02 04	- Non Dispersive Infra Red (NDIR) Spectroscopy
8.	Ammonia (NH ₃) µg/m ³	Annual* 24 Hours**	100 400	100 400	-Chemiluminescence - Indophenol Blue Method
9.	Benzene (C ₆ H ₆) µg/m ³	Annul *	05	05	-Gas Chromatography based continuous analyzer - Adsorption and Desorption followed by GC analysis
10.	Benzo (a) Pyrene (BaP)-Particulate phase only, ng/m ³	Annual*	01	01	-Solvent extraction followed by HPLC/GC analysis
11.	Arsenic (As), ng/m ³	Annual*	06	06	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper
12.	Nickel (Ni),ng/m ³	Annual*	20	20	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper

** Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

** 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year, 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.



STATE POLLUTION CONTROL BOARD, ODISHA
 [DEPT. OF FOREST ENVIRONMENT & CLIMATE CHANGE, GOVT. OF ODISHA]
 A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar-751012
 Phone-0674- 2561909

E-mail: cto17category@ospcboard.org Website: www.ospcboard.org

CONSENT ORDER

No. 6403 /IND-I-CON-5973

Dt. 27.03.2025 / ^{Speed Post/E-mail}

Sub: Consent for Existing / New operation of the plant under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981.

Ref : Your online application ID No. 6215640, Dt. 27.02.2025 and submission of online document on 04.03.2025.

Consent is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed there under to:

Name of the Industry: **M/s. Orissa Metaliks Private Limited.**

Name of the Occupier & Designation; **Mr. Ajit Kuamr Singh, Sr. VP**

Address: **At/PO- Marakuta, Dist - Jharsuguda-768 202.**

This consent order is valid for the period upto **31.3.2026.**

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

A. Details of Products Manufactured:

Sl.No.	Plant facilities / products	Quantity
1.	Blast Furnace (Changing of Core size from 225 m ³ to 450 m ³)	3,41,639 TPA (Enhancement of Pig iron/Hot metal production of from 1,88,000 TPA to 3,41,639 TPA)



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B. Discharge permitted through the following outlet subject to the standard:

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge	Prescribed standard			
1.	Domestic effluent from canteen	Treated in STP and treated domestic effluent shall be used for plantation	No discharge	pH 6.0 – 9.0 BOD <30mg/l TSS <100mg/l Fecal Coliform (FC) MPN/100ml <1000			
2.	Cooling water	To be completely recycled	No discharge				
3.	Wash water from GCP of blast furnace	To be treated in thickener and completely reused in GCP	No discharge				

C. Emission permitted through the following stack subject to the prescribed standard:

Chimney / Stack No.	Description of Stack	Stack height (m)	Quantity of emission (Nm ³ /hr)	Prescribed Standard mg/Nm ³			
				PM	CO (Vol./Vol)	SO ₂ (mg/Nm ³)	Nox (mg/Nm ³)
Stack attached to							
1.	BF Stove	50	111880	30	1%	200	150
2.	RMHS Desusting-1	30	75000	30			
3.	RMHS Desusting-1	30	75000	30			
4.	PCI unit	33	40000	30			
5.	Cast House dedusting (secondary emission)	30	165000	30			

D. Disposal of solid waste permitted in the following manner:

Sl. No.	Type of Solid waste	Quantity generated	Quantity to be reused on site	Quantity to be reused off site	Quantity disposed off	Description of disposal site.
1.	Granulated Slag	119574 TPA	–	119574 TPA	–	To be used for Cement manufacturing
2.	APCD dust, GCP dust and Sludge	34435 TPA	34435 TPA	–	–	Used in sinter plant.



CONSENT ORDER

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E. GENERAL CONDITIONS FOR ALL UNITS

1. The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
 2. The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity /quality of the effluent rate of emission / air pollution control equipment / system etc.
 3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
 4. The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
 5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
 6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
 7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
 8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
 9. An inspection book shall be opened and made available to Board's Officers during their visit to the factory.
 10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
 11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
 12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 - a) Industrial cooling, spraying in mine pits or boiler feed,
 - b) Domestic purpose
 - c) Process
 13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
 14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
 15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
 16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
 17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
 18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
 19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
 20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
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CONSENT ORDER

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21. The sludge generated from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank of treatment plant.
 22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
 23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
 24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
 25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
 26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
 27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner to meet the prescribed standards by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
 28. The stack and ambient monitoring system installed by the applicant shall be opened for inspection to this Board at any time.
 29. There shall not be any fugitive or episodal discharge from the premises.
 30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
 31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
 32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
 33. The industry has to ensure that minimum three varieties of indigenous species of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
 34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc., of any kind.
 35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
 - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii) Controlled incineration, wherever possible in case of combustible organic material.
 - iii) Composting, in case of bio-degradable material.
 36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
 37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
 38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
 39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
 40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
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41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
42. The industry shall comply to all the conditions stipulated under Charter on Corporate Responsibility for Environmental Protection (CREP) guidelines in a time bound manner as envisaged therein. (if applicable)
43. The industry shall comply to the conditions stipulated in CTE order issued by Odisha State Pollution Control Board.
44. The industry shall abide by E(P) Act, 1986 and Rules framed there-under
45. In case the consent fee is revised upward or the fees paid is found to be inadequate for any reason during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the adequate amount within the period stipulated by the Board the consent order will be revoked without prior notice.
46. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate.

GENERAL CONDITIONS FOR UNITS WITH INVESTMENT OF MORE THAN Rs 50 CRORES, AND 17 CATEGORIES OF HIGHLY POLLUTING INDUSTRIES (RED A).

1. The applicant shall analyze the effluent / emissions and Ambient Air Quality every month through approved laboratory for the parameters indicated in TABLE- 'B', 'C' & Part -'B' as mentioned in this order and shall furnish the report thereof to the Board on monthly basis.
2. The following information shall be forwarded to the Member Secretary on or before 10th of every month.
 - a) Performance / progress of the treatment plant.
 - b) Monthly statement of daily discharge of domestic and/or trade effluent.
3. Non-compliance with effluent limitations
 - a) If for any reason the applicant does not comply with or is unable to comply with any effluent limitations specified in this consent, the applicant shall immediately notify the consent issuing authority by telephone and provide the consent issuing authority with the following information in writing within 5 days of such notification.
 - i) Causes of non-compliance
 - ii) A description of the non-compliance discharge including its impact on the receiving waters.
 - iii) Anticipated time of continuance of non-compliance if expected to continue or if such condition has been corrected the duration or period of non-compliance.
 - iv) Steps taken by the applicant to reduce and eliminate the non-complying discharge and
 - v) Steps to be taken by the applicant too prevent the condition of non-compliance.
- b) The applicant shall take all reasonable steps to minimize any adverse impact to natural waters resulting from non-compliance with any effluent limitation specified in this consent including such accelerated or additional monitoring as necessary to determine the nature and impact of the non-complying discharge.
- c) Nothing in this consent shall be construed to relieve the applicant from civil or criminal penalties for non-compliance whether or not such non-compliance is due to factors beyond his control, such as break-down, electric failure, accident or natural disaster.
4. Proper housekeeping shall be maintained inside the factory premises including process areas by a dedicated team.
5. The industry must constitute a team of responsible and technically qualified personnel who will ensure continuous operation of all pollution control devices round the clock (including night hours) and should be in a position to explain the status of operation of the pollution control measures to the inspecting officers of the Board at any point of time. The name of these persons with their contact telephone numbers shall be intimated to the concerned Regional Officer and Head Office of the Board and in case of any change in the team it shall be intimated to the Board immediately.
6. The industry shall engage dedicated qualified manpower to ensure continuous and effective operation of online stack / Ambient Air Quality / Effluent monitoring stations for maintenance of database, real time data transfer to SPCB server, data analysis and co-ordination with concerned personnel of process units for taking corrective measures in case of non-compliances and to respond to the instructions of SPCB in this matter.



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7. All employees of the industry including officers, staff, workers, contract workers involved in operation/maintenance/ supervision of process area, pollution control areas, raw material and waste handling areas shall undergo short term training at least twice in a year in the field of pollution control and environment protection to create awareness and develop green skill. The report on the activities along with details and photographs shall be submitted to the Board on annual basis by end of June for previous financial year.
8. ISO auditing reports of the industry in the field of environment shall be submitted to the Board every year on annual basis.
9. The environmental cell shall be established and upgraded effectively to guide, monitor the pollution control and environmental protection activities inside the industries on day-to-day basis to ensure that the conditions stipulated in the consent to establish/operate order of the SPCB and conditions imposed in EC and provisions of various environmental acts and rules are complied with and the report returns, compliances are submitted to the Board in due time.
10. Adequate numbers of scientific / technical persons having qualification in environmental engineering/ environmental science from recognized institution/ university must be engaged or appointed along with other interdisciplinary qualified persons to effectively implement and monitor different areas of environment management and regulatory compliances including air pollution control, water pollution control, online monitoring, real time data transmission, management of solid waste, hazardous waste, E-waste, plastic waste etc. The Head of the environmental cell should be a senior level official, who will directly report to the plant head to ensure that environmental management is performed effectively to ensure compliance to the environmental norms on priority basis.
11. Energy consumption data of different pollution control devices like ESP/ Bag filter/ Scrubber/ Cyclone/ Gas cleaning plant/ Fume treatment plant/ ETP/STP/Flow meters (treated effluent recycling) shall be collected online on real time centralized platform/ dashboard with data storage facility and generate tamperproof monthly / periodic reports, which shall be analysed by Energy Auditor, certified by Bureau of Energy Efficiency and accordingly the Energy Management / preventive maintenance of Pollution Control equipment shall be adopted. The energy management of process and pollution control devices shall be practiced to record the progressive achievements to minimize energy consumption in order to reduce greenhouse gas emission.
12. The post EIA monitoring schedule should be strictly followed for different parameters around the plant for the units is covered under EIA notification. The industry shall also conduct noise level study in the core zone and buffer zone of the industry and submit 6 monthly report to the Board.

F. SPECIAL CONDITIONS:

AIR POLLUTION CONTROL

1. The unit shall enhance the production of pig iron/hot from 1,88,000 TPA to 3,41,639 TPA from existing MBF by augmentation, up gradation, process optimization, raw material mix, increasing number of working days and changing core size from 225 m³ to 450 m³.
 2. The unit shall abide by the conditions stipulated in Environmental clearance issued on 01.10.2024 and CTE order issued vide Board's letter no. 3403 Dt. 19.02.2025 .
 3. All the air pollution control devices like GCP/ Bag filters/ Multi Cyclone installed at MBF unit shall be maintained, operated efficiently and continuously so that particulate matter emission from the stack shall meet the prescribed standard of the Board as indicated in 'Table-C'. The industry shall ensure continuous and effective operation of all the APC devices through preventive maintenance.
 4. All the potential fugitive dust generating areas of all the process units shall be covered with the adequate suction points. The collected dust shall be collected in the Multi cyclone & Bag filters
 5. The unit shall provide dust catcher followed by GCP for treatment of flue gas generated from blast furnace to control PM emission as prescribed in Table-C.
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6. The unit shall provide adequate dust extraction system at coal pulverization unit to control PM emission as prescribed in Table-C.
 7. Adequate air pollution control devices shall be installed to collect and treat the secondary emission from Blast furnace during tapping to control fugitive emission.
 8. Adequate dust extraction and dry fog system shall be provided at raw material handling area / storage area, feeding points / ground hoppers and transfer points of Blast Furnace to control fugitive emission.
 9. All the online continuous stack emission monitoring systems (CEMS) for measurement of particulate matter and gaseous pollutants shall be operated effectively & uninterruptedly and real time monitoring data so generated shall be transmitted directly to RT-DAS server of the Board without passing through any local PC or server.
 10. The Pneumatic Dust Handling system installed at the hoppers of all bag filters shall be operated continuously and effectively so that no fugitive dust nuisance is created.
 11. The rain guns installed at the raw material stock yard shall be operated to control fugitive emission.
 12. Telescopic chute shall be installed at the bottom of hoppers/silo wherever applicable to prevent emission of fugitive dust during material transfer/unloading.
 13. Iron ore and coal used in the plant shall be stored under covered shed. Material storage area of the plant, approach roads shall be covered with adequate sprinkling facility. The water sprinkling system shall be kept operational all the time to avoid any fugitive dust nuisance.
 14. The installed HD IP camera shall be operated continuously so that video streaming shows in server of the Board on interruptedly.
 15. The unit shall deploy mechanical sweeping machine for cleaning of internal roads.
 16. The industry shall strictly follow the guidelines of CPCB dated July, 2018 for Online Continuous Effluent Monitoring Systems (OCEMS) and Guidelines for continuous Emission Monitoring Systems dtd. August, 2018 for PM and other gaseous pollutants.
 17. The industry shall ensure tampered proof real time transmission of online monitoring data to the server of CPCB and SPCB and maintain the health of the analyzers and data connectivity through valid AMC.
 18. Dust suppression facilities by provision of adequate water sprinkling shall be made at the active dumping area and roads to prevent dust nuisance in the area.
 19. The industry shall comply with all the stipulations contained in the Gazette Notification of Govt. of India vide No. 155, dtd. 31.03.2012 (copy enclosed). For emission standard, the details of 'Table-C' of this order is applicable.
 20. Accumulation of dust and other solid waste in the work zone and non-dumping areas inside the factory premises shall be avoided. The work zone shall be properly cleaned either manually or mechanically every day and the dust so collected shall be disposed off in the designated dump site.
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21. The approach roads and all the internal roads shall be fully concreted / blacktopped. All the roads shall be cleaned periodically to avoid accumulation of dust. Adequate sprinkling facility, preferably by fixed water sprinklers shall be provided alongside all the internal roads to prevent generation of fugitive dust during vehicular movement.
22. The unit shall get the performance evaluation study of all major air pollution control devices especially in Blast Furnace, Steel Melting/Making Shop, Pellet Plant, Sinter Plant, Coke Ovens, DRI section preferably by M/s MECON, a public sector enterprise or nationally reputed engineering consulting agencies who has technical expertise in steel sector and submit report to the Board.
23. The digital display board installed at the main gate shall be of minimum size of 6ft x 4ft as stipulated by CPCB with provision of display of real time data online analysers (CEMS, CAAQMS & CEQMS), so that the public can visualize the actual emission and the values of parameters displayed at the gate. Outdoor LED video screens should be preferred for digital display of environmental parameters, CTO and authorization conditions and awareness clippings on environment at the main gate, colony area and process area.
24. Online analysers for measuring flow, temperature and velocity of flue gas shall be installed at the stacks and integrated with online CEMS data.
25. Online CO / Ammonia/ Chlorine and such other gas monitoring system shall be installed in every process area where such toxic gas are expected to be generated and in the plant premises along with alarm system to avoid accidental hazards due to gas leakage.
26. Green belt shall be properly designed and developed with plantation of suitable local species and species prescribed by CPCB.
27. The ambient air quality shall conform to the National Ambient Air Quality standard as per the notification of MoEF dated 16 Nov, 2009 (Annexed).

WATER POLLUTION CONTROL

1. Under no circumstances there shall be discharge of any effluent to outside the factory premises. Water used for cooling purposes shall be fully recycled.
 2. Waste water generated from raw water treatment system and back wash of filtration plant shall be properly treated and taken to guard pond and reused.
 3. Water used for cooling purposes in blast furnace shall be fully recycled in a closed loop.
 4. Wastewater generated from gas cleaning plant shall be treated in thickener and reused in scrubbing in a closed loop with make-up water. Sludge from thickener shall be dewatered through filter press and after drying shall be reused in sinter plant.
 5. The unit shall provide pug mill at the hopper of dust catcher to collect dust and the dust shall be used in sinter plant.
 6. Granulated slag generated from blast furnace shall be used in cement manufacturing.
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7. Flow meter and level sensors with telemetry system should be installed in the bore wells as stipulated by Central Ground Water Authority/ Water Resources Department.
8. The industry shall conduct surface run off management study and develop rain water harvesting structures and surface runoff treatment systems inside the premises.
9. Consent to operate is subject to availability of all other statutory clearances required under relevant Acts / Rules and fulfillment of required procedural formalities.

The occupier must comply with the conditions stipulated in section A, B, C, D, E & F to keep this consent order valid.

To,

**The Sr. Vice President,
M/s. Orissa Metaliks Private Limited
At/PO-Marakuta,
Dist-Jharsuguda-768 202**

Encl : As above


MEMBER SECRETARY

STATE POLLUTION CONTROL BOARD, ODISHA

Memo No. 6404 /Dt. 27.03.2025

Copy forwarded to the ;

- i) Regional Officer, State Pollution Control Board, Jharsuguda.
- ii) District Collector, Jharsuguda
- iii) D.F.O, Jharsuguda
- iv) Director of Mines, Odisha, Bhubaneswar
- v) Director Factories & Boiler, Bhubaneswar
- vi) Consent Register / HWM Cell, Bhubaneswar




CHIEF ENV. ENGINEER

STATE POLLUTION CONTROL BOARD, ODISHA





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General Standards for discharge of environment pollutants PART-A:EFFLUENTS

Sl.No.	Parameters	Standards			
		Inland surface	Public sewers	Land for irrigation	Marine Costal Areas
		(a)	(b)	(c)	(d)
1.	Colour & odour	Colourless/Odour less as far as practicable	-----	See 6 of Annex-1	See 6 of Annex-1
2.	Suspended Solids (mg/l)	100	600	200	For process wastewater – 100 b. For cooling water effluent 10% above total suspended matter of influent.
3.	Particular size of SS	Shall pass 850	-----	-----	
5.	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6.	Temperature	Shall not exceed 5 ⁰ C above the receiving water temperature	-----	-----	Shall not exceed 5 ⁰ C above the receiving water temperature
7.	Oil & Grease mg/l max.	10	20	10	20
8.	Total residual chlorine	1.0	---	-----	1.0
9.	Ammonical nitrogen (as N) mg/l max.	50	50	-----	50
10.	Total Kjeldahl nitrogen (as NH ₃) mg/1 max.	100	---	-----	100
11.	Free ammonia (as NH ₃) mg/1 max.	5.0	---	-----	5.0
12.	Biochemical Oxygen Demand (5 days at (20 ⁰ C) mg/1 max.	30	350	100	100
13.	Chemical Oxygen Demand, mg/1 max.	250	---	-----	250
14.	Arsenic (as As) mg/1 max.	0.2	0.2	0.2	0.2
15.	Mercury (as Hg) mg/1 max.	0.01	0.01	-----	0.001
16.	Lead (as pb) mg/1 max.	01.	1.0	-----	2.0



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17.	Cardmium (as Cd) mg/l max.	2.0	1.0	-----	2.0
18.	Hexavalent Chromium (as Cr + 6) mg/l max.	0.1	2.0	-----	1.0
19.	Total Chromium (as Cr) mg/l max.	2.0	2.0	-----	2.0
20.	Copper (as Cu) mg/l max.	3.0	3.0	-----	3.0
21.	Zinc (as Zn) mg/l max.	5.0	15	-----	15
22.	Selenium (as Sc) mg/l max.	0.05	0.05	-----	0.05
23.	Nickel (as Nil) mg/l max.	3.0	3.0	-----	5.0
24.	Cyanide (as CN) mg/l max.	0.2	2.0	0.2	0.02
25.	Fluoride (as F) mg/l max.	2.0	15	-----	15
26.	Dissolved Phosphates (as P) mg/l max.	5.0	-----	-----	-----
27.	Sulphide (as S) mg/l max.	2.0	-----	-----	5.0
28.	Phennolic compounds as (C ₆ H ₅ OH) mg/l max.	1.0	5.0	-----	5.0
29.	Radioactive materials a. Alpha emitter micro curle/ml. b. Beta emitter micro curle/ml.	10 ⁷ 10 ⁶	10 ⁷ 10 ⁶	10 ⁸ 10 ⁷	10 ⁷ 10 ⁶
30.	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
31.	Manganese (as Mn)	2 mg/l	2 mg/l	-----	2 mg/l
32.	Iron (Fe)	3 mg/l	3 mg/l	-----	3 mg/l
33.	Vanadium (as V)	0.2 mg/l	0.2 mg/l	-----	0.2 mg/l
34.	Nitrate Nitrogen	10 mg/l	-----	-----	20 mg/l



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PART-B: NATIONAL AMBIENT AIR QUALITY STANDARDS

Sl. No.	Pollutants	Time Weighed Average	Concentrate of Ambient Air		
			Industrial Residential, Rural and other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual * 24 Hours **	50 80	20 80	-Improved west and Gaeke - Ultraviolet fluorescence
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual * 24 Hours **	40 80	30 80	- Modified Jacob & Hochheiser (Na-Arsenite) - Chemiluminescence
3.	Particulate Matter (size less than 10µm) or PM ₁₀ µg/m ³	Annual * 24 Hours **	60 100	60 100	-Gravimetric - TOEM - Beta Attenuation
4.	Particulate Matter (size less than 2.5µm) or PM _{2.5} µg/m ³	Annual * 24 Hours **	40 60	40 60	-Gravimetric - TOEM - Beta Attenuation
5.	Ozone (O ₃) µg/m ³	8 Hours ** 1 Hours **	100 180	100 180	- UV Photometric - Chemiluminescence - Chemical Method
6.	Lead (Pb) µg/m ³	Annual * 24 Hours **	0.50 1.0	0.50 1.0	-AAS/ICP method after sampling on EMP 2000 or equivalent filter paper. - ED-XRF using Teflon filter
7.	Carbon Monoxide (CO) mg/m ³	8 Hours ** 1 Hours **	02 04	02 04	- Non Dispersive Infra Red (NDIR) Spectroscopy
8.	Ammonia (NH ₃) µg/m ³	Annual* 24 Hours**	100 400	100 400	-Chemiluminescence - Indophenol Blue Method
9.	Benzene (C ₆ H ₆) µg/m ³	Annual *	05	05	-Gas Chromatography based continuous analyzer - Adsorption and Desorption followed by GC analysis
10.	Benzo (a) Pyrene (BaP)-Particulate phase only, ng/m ³	Annual*	01	01	-Solvent extraction followed by HPLC/GC analysis
11.	Arsenic (As), ng/m ³	Annual*	06	06	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper
12.	Nickel (Ni),ng/m ³	Annual*	20	20	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper

** Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

** 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year, 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

**STATE POLLUTION CONTROL BOARD, ODISHA**

[DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]

Paribesh Bhawan, A/118, Nilakantha Nagar, Unit - VIII

Bhubaneswar - 751012

No. 3403 /

IND-II-CTE-7361

Date: 19.02.2025 /

Through online/

By speed post

CONSENT TO ESTABLISH ORDER

In consideration of the online application no. 5909412 for grant of Consent to Establish of **M/s Orissa Metaliks Private Limited** the State Pollution Control Board is pleased to convey its Consent to Establish under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 for Phase - I Expansion of Integrated Steel Plant of capacity to 1.5 million TPA (Finished Steel) with 275 MW CPP and 1.25 million TPA Cement Grinding Unit with following plant facilities;

S. No	Plant Equipment / Facility	Existing		Proposed		Final Capacity			Remark
		Config.	Capacity	Config.	Capacity	Config.	Capacity	Product	
1	Mini Blast Furnace with PCM	1 x 225 m ³	1,88,000 TPA	Expansion of existing MBF	(+) 5,30,000 TPA	2 x 450 m ³	1.06 Million TPA	Hot Liquid Metal Metal/ Pig Iron/ High Quality Liquid steel	Expansion of existing MBF 1 x 225 m ³ by process optimization and raw material mix and changing core size to 450 m ³ .
				New- 1 x 450 m ³ MBF	5,30,000 TPA				--
	Matching New PCM	**	**	2 x 1400 TPD	2800 TPD	2 x 1400 TPD	--	--	
	LD	**	**	2 x 45 T	90 T	2 x 45 T	--	--	
2	Sinter Plant	1 x 40 m ²	4,60,000 TPA	Expansion of existing Sinter	(+) 69,000 TPA	1 x 40 m ² + 1 x 75 m ²	1.52 Million TPA	Sinter	Expansion of existing Sinter plant by process optimization and raw material mix.
				New- 1 x 75 m ²	9,91,000 TPA				--
3	DRI plant	8 x 100 TPD	2,40,000 TPA	Expansion of existing DRI kiln	(+) 1,40,000 TPA	8 x 145 TPD + 4 x 1000 TPD	1.70 Million TPA	Sponge Iron	Expansion of existing 8 x 100 TPD to 8 x 145 TPD kiln by process optimization and raw material mix.
				New- 4 x 1,000 TPD DRI Kiln	13,20,000 TPA				--

4	Steel Melting Shop	2 X 30 T	1,07,700 TPA	Expansion of existing SMS (I.F.)	(+) 50,300 TPA	15 x 25 T + 3 x 30 T I.F.	1.253 Million TPA	Billets & Slab	Expansion of existing SMS by process optimization
	Matching LRF/AOD, CCM and oxygen optimized furnace	**	**	New- 15 x 25 T I.F. +1 x 30 T I.F. with matching LRF/AOD, CCM and oxygen optimized furnace	10,94,593 TPA				**
5	SMS Slag Crusher	**	**	New- 2 x 20 TPH	40 TPH	2 x 20 TPH	40 TPH	Metal Recovery	--
6	Oxygen Plant	**	**	New- 2 x 200 TPD	400 TPD	2 x 200 TPD	400 TPD	Oxygen	--
7	Lime Dolomite Plant	**	**	**	**	**	**	**	--
8	Ferro Alloy Plant	**	**	New- 3 x 9 MVA	0.06 Million TPA	3 x 9 MVA	0.06 Million TPA	Ferro Alloys (FeMn, FeSi, SiMn & FeCr)	--
9	Jigging Plant	**	**	New- 2 x 11 TPH	22 TPH	2 x 11 TPH	22 TPH	Metal Recovery	--
10	Chrome Briquette plant	**	**	New- 1 x 40 TPH	40 TPH	1 x 40 TPH	40 TPH	Chrome Briquette	--
11	Coal Washery	1 x 0.7 Million TPA	7,00,000 TPA	Change in technology & Expansion	(+) 1,00,000 TPA	2 x 0.8 Million TPA	1.60 Million TPA	Washed Coal	Change in technology & expansion of existing coal washery 1 x 0.7 Million TPA to 1 x 0.8 Million TPA by process optimization.
		**	**	New- 1 x 0.8 Million TPA	0.8 Million TPA				--
12	Non-recovery type Coke Oven Plant	2 x 0.12 Million TPA	2,40,000 TPA	Expansion of existing Plant	(+) 20,000 TPA	5 x 0.13 Million TPA	0.65 Million TPA	Metallurgical Coke	Expansion of existing 2 x 0.12 Million TPA to 2 x 0.13 Million TPA by process optimization.
		**	**	New- 3 x 0.13 Million TPA	0.39 Million TPA				--
13	Rolling Mill with Pickling Line & Continuous Galvanizing/ Galvalume, CCL Line	**	**	New -0.50 Million TPA	0.50 Million TPA	0.50 Million TPA	0.50 Million TPA	HR Product (Flat, Coil); Seamless Pipes Galvanized/ Galvalume/ Colour Coated	--
14	Bar, Wire Rod Mill and Wire Drawing	**	**	New -0.50 Million TPA	0.50 Million TPA	0.50 Million TPA	0.50 Million TPA	TMT Bar, Wire & Wire Rod	--
15	Ductile Iron Plant	**	**	New -0.50 Million TPA	0.50 Million TPA	0.50 Million TPA	0.50 Million TPA	DI Pipes, Fitting & Accessories	--

16	Pellet plant	1 x 0.6 Million TPA	6,00,000 TPA	Expansion of existing pellet plant	(+) 4,00,000 TPA	1 x 1.0 Million TPA + 1 x 1.25 Million TPA	2.25 Million TPA	Iron Ore Pellet	Enhancement of existing pellet plant capacity by process optimization.
		**	**	New- 1 x 1.25 Million TPA	1.25 Million TPA				--
17	I/O Beneficiation	**	**	New- 1 x 3.0 Million TPA	3.0 Million TPA	1 x 3.0 Million TPA	3.0 Million TPA	Concentrated Iron Ore	--
18	Producer Gas Plant	2 x 4,000 Nm ³ /hr	8,000 Nm ³ /hr	Expansion of existing plant	(+) 4,000 Nm ³ /hr	10 x 6,000 Nm ³ /hr	60,000 Nm ³ /hr	Producer Gas	Enhancement of gas generation of existing PGP from 2 x 4,000 Nm ³ /hr to 2 x 6,000 Nm ³ /hr.
		**	**	New- 8 x 6,000 Nm ³ /hr	48,000 Nm ³ /hr				--
19	Cement Grinding unit	**	**	New- 3 x 600 TPD (Ball Mill) + 1 x 2000 TPD (VRM)	1.25 Million TPA	3 x 600 TPD (Ball Mill) + 1 x 2000 TPD (VRM)	1.25 Million TPA	OPC, PPC, PSC & Composite	--
20	Captive Power Plant	AFBC- 1 x 16 MW	16 MW	Expansion of existing plant	(+) 4 MW	AFBC- 20 MW	275 MW	Power	Expansion in existing AFBC by improvement in heat efficiency of boiler.
		**	**	New- CFBC (Coal/ Middling Dolochar mix based)- 2 x 45 MW	90 MW	2 x 45 MW - CFBC (Coal / Middling & Dolochar Mix)			--
		WHRB - 8 x 1.0 MW	8 MW	Expansion of existing WHRB	(+) 8 MW	165 MW WHRB Based (120 MW from DRI Plant + 45 MW Coke oven)			Expansion in WHRB Based CPP from existing DRI Plant by improvement in heat efficiency of boiler.
		**	**	New- WHRB Based CPP from 4 x 1000 TPD DRI	104 MW				--
**	**	New-WHRB Based CPP from Coke Oven plant	45 MW	--					
21	Railway Siding	**	**	New	01 No.	01 No.		Material Handling	--

within existing plant premises of 103.82 Ha with additional land of 4.12 Ha with total of 107.93 Hectares (266.7 Acres) having project of Rs. 1725 Crore located at Village Marakuta & Budhipadar, PO- Marakuta (Plot No and Khata no as mentioned in the application form) in the District of **Jharsuguda with follwing conditions.**

GENERAL CONDITIONS:

1. This Consent to establish is valid for the raw materials, product, manufacturing process and capacity mentioned in the application form. This order is valid for five years, which means the proponent shall commence construction of the project within a period of five years from the date of issue of this order. If the proponent fails to do substantial physical progress of the project within five years then a renewal of this consent to establish shall be sought by the proponent.
2. The industry shall comply to the provisions of Environment Protection Act, 1986 and the rules made there under with their amendments from time to time such as the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended from time to time, Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 etc. and amendments there under. The industry shall also comply to the provisions of Public Liability Insurance Act, 1991, if applicable.
3. The industry is to apply for grant of Consent to operate under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 at least 3 (three) months before the commercial production and obtain Consent to Operate from this Board.
4. **This consent to establish is subject to statutory and other clearances from Govt, of Odisha and/or Govt, of India, as and when applicable.**

SPECIAL CONDITIONS:

A. GENERAL:

1. The proponent shall carryout construction activity of the Integrated Steel Plant as per Environmental Clearance granted by MoEF&CC, Govt. of India vide EC Identification No. EC24A1001OR5752073N vide File No. IA-J-1101/494/2007-IA-II(IND-I), Dated 01/10/2024.
2. The proponent shall obtain Forest Clearance for forest land (if applicable).
3. The proponent shall utilize modern technologies for capturing of carbon emitted and shall also develop carbon sink/carbon sequestration resources capable of capturing more than emitted.
4. The proponent shall comply with stipulation of SPA Guidelines as per OM of MoEF&CC dated 31.10.2019 proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented.

5. The unit shall abide by policy guidelines for establish/expansion of sponge iron plant in the State issued by Steel & Mines Department., Govt. of Odisha vide letter no. S. R. O. No. 157/2015, dated 02.05.2015.
6. The proponent shall provide temporary storage space for storage of solid and Hazardous waste before final disposal. The Hazardous and E-waste shall be stored under covered shed on concrete floor.
7. This Consent to Establish is granted for the capacity as mentioned above and any expansion in the capacity, change or modification in the process, addition, alternation of any nature has to be undertaken with prior approval of the Board. For any change in the site or area, fresh Consent to Establish has to be obtained from the Board. The proponent shall carry out construction activity as per approved revised lay out map (**Annexure-I**). If the proponent wants to change the approved plant layout map, they can submit a modified plant layout map with adequate justification for such modification.
8. The proponent shall earmark the Greenbelt / Green area, Solid, Hazardous and other Waste storage area and ETP / STP area etc. as per the approved plant layout by putting display board at the time of construction work of the project to secure such land for environmental point of view without diverting the same for other purpose. Further, the industry shall earmark adequate area for surface run off treatment system at different locations inside the plant. Same shall be verified at the time of construction work by the Regional Officer and/or Head Office of SPCB.
9. The industry shall review conditions stipulated in Consent to Establish / Environmental Clearance and their implementation well in advance before applying for Consent to Operate.
10. The proponent shall implement the Pollution Control Measures and safeguards as proposed in the Environment Management Plan (EMP) of Environment Impact Assessment (EIA) report.
11. The unit shall obtain NOC from CGWA for using of ground water for getting Consent to Operate of State Pollution Control Board, Odisha.
12. **The proponent shall obtain permission from Department of Water Resources, Govt. of Odisha for drawl of ground water and surface water.**
13. Good housekeeping practices shall be followed to improve the work environment. All roads and floors shall be cleaned regularly.
14. The construction and demolition wastes to be generated from the proposed project shall be disposed of in accordance with the provision under "Construction & Demolition Wastes Management Rules 2016".
15. The proponent shall comply to the provisions of E-Waste (Management) Rules, 2022 and amendments made thereafter and shall handover e-waste to registered producers/ recyclers/ re-furbishers for proper disposal of e-waste.
16. The proponent shall comply with the provision made under Plastic Waste Management Rules, 2016 and amendment made thereafter and shall ensure prohibition on use of Single Use Plastics within the premises.

17. All the plastic waste generated from the premises shall be collected and sent for co-processing to the nearby cement kilns and/or registered recyclers under Plastic Waste Management Rules, 2016.
18. Monitoring of stack emissions, fugitive emissions, trade effluent and noise level shall be done as per CPCB regulations.
19. A green belt of adequate width and density preferably with local species along the periphery of the unit shall be raised so as to provide protection against particulates and noise. It must be ensured that at least 36.07 ha area (33.4% of total project area) to be developed as greenbelt inside the plant premises. In compliance with mechanism evolved by MOEFCC for environmental management of critically and severely polluted areas, an area of 7.102 Hectares (17.52 Acres) adjoining surrounding area and tree saplings shall be planted to meet 40% greenbelt cover. Tree density of 2500 trees per Ha shall be maintained. The selection of species will be in consultation with the State Forest Department, and forestry experts. Under no circumstances this land earmarked for green belt shall be used for any other purpose.
20. The civil construction shall be carried out with fly ash bricks/AAC block. A statement indicating use of fly ash bricks during construction period shall be submitted to the Board quarterly for record.
21. The proponent shall provide full-fledged environmental management cell as per EIA report and the head of environmental management cell should report directly to the unit Chief Administrator (say M.D.).
22. The Board may impose further conditions or modify the conditions stipulated in this order during installation and /or at the time of obtaining consent to operate and may revoke this clearance in case the stipulated conditions are not implemented and / or any information suppressed in the application form.
23. The industry shall apply for grant of Consent to Operate under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 at least 3 (three) months before the commercial production and obtain Consent to Operate from this Board. No production activity shall commence prior to installation of all Pollution Control Measures.
24. No production activity shall commence prior to installation of all pollution control measures. In case, it is found that the plant is operating without installation of appropriate pollution control equipment (s) and without permission for trial operation from the Board, a direction of closure shall be issued u/s31-A of Air (PCP) Act, 1981 and u/s33-A of Water (PCP) Act, 1974 without any further notice in this regard.
25. Depending on the environmental condition, stricter standards may be imposed for the effluent or restriction for discharge may be made for which adequate facilities from the beginning shall be made to meet such situation in future.
26. The industry shall comply with the Environmental Protection Acts 1986 and Rules made there under as amended from time to time.

B. WATER POLLUTION:

27. Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.
28. Out of the total water requirement of 9696 m³/day for the initial phase of the plant, 9024 m³/day shall be sourced from river IB and remaining requirement of 672 m³/day will be met from the Ground Water & Harvested rain water. Necessary permissions shall be obtained from the Competent Authority in this regard. The proponent shall obtain permission from the concerned authorities for drawl of surface water.
29. Under no circumstances, the unit shall use ground water for industrial purposes without valid permission from competent authority. Ground water level in the plant to be monitored every six months (once each in December / January and July / August) so as to keep track of the depletion of the ground water table.
30. A total 1067 m³/day industrial and 48 m³/day domestic wastewater to be generated from proposed integrated steel plant shall be reused in process for maintaining ZLD.
31. The industry shall install separate Effluent Treatment Plants for pickling line of rolling mill and Central Effluent Treatment Plant with estimated capacity as proposed in the Project Report for treatment of effluent from the respective process units as follows.
 - i. Capacity of Central ETP – 1000 m³/day
 - ii. Rolling Mill with pickling line ETP – 300 m³/day
32. The unit shall provide multi effect evaporation system for RO rejects for maintaining ZLD for the entire premises.
33. Cooling water shall be completely recycled.
34. Wastewater generated from Pellet Plant, Blast Furnace, Sinter, Steel Mating Shop, Rolling Mill, Ductile Iron Pile Plant, Power Plant, Coke Oven Plant, Ferro plant etc. shall be completely recycled after treatment. The proponent shall construct a full-fledged ETP for treatment of wastewater generated from other plant facilities and shall be completely reused.
35. The proponent shall adopt Zero Liquid Discharge (ZLD) concept and under no circumstances the wastewater shall be discharged to outside the factory premises.
36. The wastewater stream of the Rolling mills shall be treated separately to confirm to the standard stipulated in this order. The treated wastewater shall be reused to the maximum possible extent and the balance waste water of DM plant, DRI, Pellet Plant, Blast Furnace, Sinter, Ferro with jigging Plant, SMS, Ductile Iron Pile Plant, Blow down, Coke Oven Plant will be treated via Central Effluent Treatment Plant.
37. The unit shall install online Continuous Effluent Quality Monitoring System (CEQMS) at the outlet of all Effluent Treatment Plants (ETP) for online real time data transmission through GPRS system to SPCB RTDAS server and upload data for use by CPCB.
38. Provision for online monitoring of Cyanide, Fluoride and Phenolic compound as phenol shall be provided at CEQMS of ETP of CRM.
39. There shall not be any discharge of phenolic wastewater from the catchment pit.

40. Cold Rolling Mill (CRM), color coating and galvanizing plants shall have separate Central Effluent Treatment Plant to treat and recycle the treated water from CRM complex. Sludge generated at CRM ETP shall be sent to CHWTSDF. The unit shall provide Acid Recovery Plant for recovery of spent acid in CRM.
41. **The total water consumption including domestic use shall not be more than 4 m³/ton of steel for long products and 6 m³/ton steel for flat products.**
42. The domestic wastewater generated from the industry shall be treated in sewage treatment plant of capacity 70 m³/hr within the plant premises to meet the following standards as notified by the MoEF&CC, Govt., of India vide G.S.R. 1265 (E), dated 13.10.2017. The treated water shall be reused for gardening and other compatible purpose. Under no circumstances there shall be any discharge of treated wastewater to outside the factory premises.

Sl. No.	Parameters	Standards
1.	pH	6.5-9.0
2.	BOD(mg/l)	30
3.	TSS(mg/l)	<100
4.	Fecal Coliform (MPN/100ml)	< 1000

43. The wastewater generated from leakages, dust suppression, blow down and DM plant shall be treated individually to meet the following prescribed standard of effluent discharge to inland surface water and stored in a common basin for utilization for plantation and green belt purposes inside the factory premises.

Parameters	Boiler Blow down	Cooling Tower Blow down	DM plant
pH	---	---	6.5 to 8.5
Suspended solids	100	---	100
Oil and grease	20	---	10
Copper (Total)	1.0	---	---
Iron (Total)	1.0	---	---
Free available Chlorine	---	0.5	---
Zinc	---	1.0	---
Chromium (Total)	---	0.2	---
Phosphate	---	5.0	---

N.B: Limiting concentration in mg/l except for pH.

44. The wastewater generated from various sections like DRI, coke oven, sintering plant, blast furnace, steel melting shop, Ductile Iron Pile Plant, Ferro Plant, Rolling mill etc. shall conform to the following prescribed standards.

Parameters	Coke Oven	Sinter Plant	Blast Furnace	Steel Melting Shop	Rolling Mill	DRI Plant
	Standards					
pH	6.0 to 8.5	6.0 to 8.5	6.0 to 8.5	6.0 to 8.5	6.0 to 9.0	6.0 to 9.0
Suspended Solids	100	100	50	100	100	100

BOD, 3 days at 27°C	30	----	10	----	----	30
COD	250	----	----	----	----	250
Oil and Grease	10	10	----	10	10	10
Ammonical Nitrogen as N	50	----	50	----	----	----
Cyanide as CN	0.2	----	0.2	----	----	----
Phenol	1.0	----	----	----	----	----

N.B: Limiting concentration in mg/l except for pH.

45. The treated effluent shall be recycled and reused in industry and/or used for water spraying or green belt development etc. the excess wastewater shall be collected in Central Effluent Treatment Plant.
46. The treated wastewater from the Central Effluent Treatment Plant shall be utilized after meeting the following standard.

Parameters	Limiting concentration in mg/l except for pH
pH	5.5 to 9.0
Suspended solids	100
BOD, 3days, 27°C	30
COD	250
Oil & Grease	10
Ammonical Nitrogen as N	50
Cyanide as CN	0.2
Phenolic compound	1.0
Copper (Total)	3.0
Iron (Total)	3.0
Free available Chlorine	0.5
Zinc	5.0
Chromium (Total)	0.2
Phosphate	5.0

47. Greening and Paving shall be implemented in the open plant area to arrest soil erosion and dust pollution from exposed soil surface.
48. Storm water shall not be allowed to mix with effluent, scrubber water and / or floor washing and shall be channelized through separate drains as per natural gradient, passing through High Density Polyethylene (HDPE) lined pits, each having holding capacity of 10 minutes (hourly average) of rainfall.
49. Rainwater harvesting structure shall be developed inside the plant premises and maximum effort shall be made to reuse harvested rainwater, with a definite plan and program to reduce the drawl of fresh water from water bodies.
50. Appropriate structures shall be built within the premises so that the runoff during monsoon does not enter nearby water bodies directly. The proponent shall implement the surface run off management study.
51. The proponent shall provide drains around coal storage area and all the stockpile area, followed by series of settling tanks to retain the solids, if any, damage and shall be connected to SRTS.

52. Surface runoff treatment system consisting of sedimentation through settling tanks followed by clarification through clarifloculator / tube settlers shall be installed to meet the discharge norms and shall be recycled / discharged specially during monsoon period.
53. The industry shall provide mechanized wheel washing system along with effluent treatment and recycling facilities for the raw material, product and solid waste transport vehicles at the exit point of the industry.

C. AIR POLLUTION:

54. Parking area for heavy vehicles shall be black topped to avoid fugitive dust emission during vehicle movement in the area.
55. The industry shall comply with the emission standards for Integrated Iron & Steel plant notified by the MoEF&CC, Govt, of India vide Gazette Notification No. G.S.R. 277(E) dt. 31.03.2012.
56. The proponent shall comply with the emission standards for Thermal Power Plant notified by the MoEF&CC, Govt, of India vide Gazette Notification No. G.S.R. 593 (E) dt. 30.06.2018 and amendments made thereafter from time to time.
57. The emission standards issued by the MoEF &CC, Govt, of India vide G.S.R. No. 612 (E) dated 25th August, 2014 and subsequent amendment dated 9th May 2016 and 10th May, 2016 regarding cement plants with respect to particulate matter, SO₂ and NO₂ shall be complied with followed as hot gases from HAG will be vented through cement mill main stack.
58. Adequate air pollution control equipment shall be installed at all sources of emissions so as to meet the prescribed norms under the Environment Protection Act, 1986 particularly with respect to Thermal Power Plants, Blast Furnace, Sintering Plant, Material Handling Section, Coke Oven, Steel Melting Shop, Rolling Mill, DRI, Ductile Iron Pipe, Ferro etc. Depending on the environmental conditions after operation of the plant or otherwise, stricter standards than prescribed under Environment Protection Act, 1986 shall be imposed. As such the industry right from the beginning shall select the best air pollution control equipment to achieve such norms as prescribed from time to time.
59. The proponent shall comply with the emission standards for Integrated Iron & Steel plant notified by the MoEF & CC, Govt, of India vide Gazette Notification No. G.S.R. 277(E) dt. 31.03.2012 as applicable.
60. Adequate air pollution control equipment shall be installed at all sources of emissions so as to meet the prescribed norms under the Environment Protection Act, 1986 particularly with respect to DRI and Material Handling section of DRI. Depending on the environmental conditions after operation of the plant or otherwise, stricter standards than prescribed under Environment Protection Act may be imposed. As such the project proponent right from now select the best air pollution control equipment to achieve such norms as prescribed from time to time.
61. The Unit shall provide high efficiency ESP with adequate stack heights as per CPCB norms and keeping emission of particulate matter level below 30 mg/Nm³ for release from DRI stack attached to the waste heat recovery boilers.

62. The unit shall provide adequate dust extraction system such as bag filter in the dedusting units of DRI Plant as proposed in the project report so that particulate matter emission shall not exceed 30 mg/Nm³.
63. The proponent shall install Pneumatic dust handling system in Electrostatic Precipitator (ESP) and Bag Filters and mechanical operated system for timely collection and removal of the flue dust generated in air pollution control device shall be installed.
64. The industry has install adequate air pollution control devices for the plant facilities as proposed in the Project Report and the Particulate Matter emission levels from all the point sources shall be kept below 30mg/Nm³. Plant wise stack details are as follows.

S. NO.	Stack Attached To Plant (Boilers/ Heating chambers/ Furnaces / Kiln etc.)	Stack Height above GL (meters)	Pollution Control Equipment	Quantity Gas Nm ³ /hr	Remarks
1	MBF-I- 1 x 450 Cu.m (Air Heating Stove) after utilization in various route through stack	50	Bag filter/ Cyclone	111880	Existing MBF stacks
2	MBF I Cast House Dedusting	30	Bag filter	165000	
3	MBF I - Raw Material Handeling System (RMHS) Dedusting-1	30	Bag filter	75000	
4	MBF I RMHS Dedusting-2	30	Bag filter	75000	
5	MBF-I Pulverize Coal Injection (PCI)	33	Bag filter	40000	
6	MBF-II- 1 x 450 Cu.m (Air Heating Stove) after utilization in various route through stack	50	Bag filter/ Cyclone	113250	Proposed stack
7	MBF II Cast House Dedusting	30	Bag filter	165000	Proposed stack
8	MBF II RMHS Dedusting-1	30	Bag filter	75000	Proposed stack
9	MBF II RMHS Dedusting-2	30	Bag filter	75000	Proposed stack
10	MBF II - Pulverize Coal Injection (PCI)	33	Bag filter	40000	Proposed stack
11	Sinter Plant Machine - I (Head)- 1 x 40 Sq.m (Existing)	50	Multi cyclone & bag filter	138303	Existing Sinter stack
12	Sinter Plant Cooler -I (Tail) (- 1 x 40 Sq.m) after utilization in heating the sinter feed material				
13	Flux crushing and screening-I with existing 40 Sq. m Sinter Plant				
14	Product dedusting with existing 40 Sq. m Sinter Plant				
15	Sinter Plant Machine - I	60	ESP	178093	Proposed

	(Head)- 1 x75 Sq.m				stack
16	Sinter Plant Cooler -I (Tail) (- 1 x 75 Sq.m) after utilization in heating the sinter feed material	50	ESP	157622	Proposed stack
17	Flux crushing and screening-I with proposed 75 Sq.m Sinter Plant	35	Bag filter	65048	Proposed stack
18	Coal Breeze & RMHS-I with proposed 75 Sq.m Sinter Plant	35	Bag filter	32585	Proposed stack
19	Product dedusting with proposed 75 Sq.m Sinter Plant	30	Multi cyclone	110100	Proposed stack
20	Captive Power Plant (WHR Based Boilers) (2 X 145 TPD DRI Kilns 1&2)	45	3 field ESP	33128	Existing stack
21	Captive Power Plant (WHR Based Boilers) (2 X 145 TPD DRI Kilns 3&4)	45	3 field ESP	33128	Existing stack
22	Common Bag Filter of Coal Circuit attached to DRI Kiln I, II, III and IV	25	Bag filter	15246	Existing stack
23	Common Bag Filter of Iron Ore Circuit attached to DRI Kiln I, II, III and IV	25	Bag filter	10692	Existing stack
24	Common Bag Filter of Stock House (Day Bin) attached to DRI Kiln I, II, III and IV	25	Bag filter	15246	Existing stack
25	Common Bag Filter of Cooler Discharge attached to DRI Kiln I, II, III and IV	25	Bag filter	37648	Existing stack
26	Common Bag Filter of Intermediate Bin attached to DRI Kiln I, II, III and IV	25	Bag filter	35937	Existing stack
27	Common Bag Filter of Product House attached to DRI Kiln I, II, III and IV	25	Bag filter	21458	Existing stack
28	Captive Power Plant (WHR Based Boilers) (2 X 145 TPD DRI Kilns 5&6)	45	3 field ESP	33128	Existing stack
29	Captive Power Plant (WHR Based Boilers) (2 X 145 TPD DRI Kilns 7&8)	45	3 field ESP	33128	Existing stack
30	Common Bag Filter of Cooler Discharge	25	Bag filter	48616	Existing

	attached to DRI Kiln V, VI, VII and VIII				stack
31	Common Bag Filter of Product House attached to DRI Kiln V, VI, VII and VIII	25	Bag filter	44933	Existing stack
32	Common Bag Filter of Stock House attached to DRI Kiln V, VI, VII and VIII	25	Bag filter	15246	Existing stack
33	Common Bag Filter of Intermediate Bin attached to DRI Kiln V, VI, VII and VIII	25	Bag filter	21458	Existing stack
34	Common Bag Filter of Coal Crusher attached to DRI Kiln V, VI, VII and VIII	25	Bag filter	25203	Existing stack
35	Captive Power Plant (WHR Based Boilers) (2 X 1000 TPD DRI Kilns IX&X)	90	4 field ESP	280925	Proposed stack
36	Captive Power Plant (WHR Based Boilers) (2 X 1000 TPD DRI Kilns XI & XII)	90	4 field ESP	280925	Proposed stack
37	Common Bag Filter of Coal Circuit attached to DRI Kiln IX, X, XI & XII	35	Bag filter	34622	Proposed stack
38	Common Bag Filter of Iron Ore Circuit attached to DRI Kiln IX, X, XI & XII	35	Bag filter	34622	Proposed stack
39	Common Bag Filter of Stock House (Day Bin) attached to DRI Kiln IX, X, XI & XII	35	Bag filter	34622	Proposed stack
40	Common Bag Filter of Cooler Discharge attached to DRI Kiln IX, X, XI & XII	35	Bag filter	66825	Proposed stack
41	Common Bag Filter of Intermediate Bin attached to DRI Kiln IX, X, XI & XII	35	Bag filter	34622	Proposed stack
42	Common Bag Filter of Product House attached to DRI Kiln IX, X, XI & XII	35	Bag filter	34622	Proposed stack
43	Pellet Plant Machine-I (1 x 1.0 MTPA)	50	3 field ESP	162498	Existing stack
44	Pellet Plant Machine-I (1 x 1.0 MTPA) Cooler discharge	35	Bag filter	15387	Existing stack
45	Pellet Plant Machine-I (1 x 1.0 MTPA) Coal pulverizing unit	35	Bag filter	15387	Existing stack

	Flux crushing unit	35	Bag filter	15387	Existing stack
46	Pellet Plant Machine-II (1 x 1.25 MTPA)	60	3 field ESP	211218	Proposed stack
47	Pellet Plant Machine-II (1 x 1.25 MTPA) Cooler discharge	35	Bag filter	15387	Proposed stack
48	Pellet Plant Machine-II (1 x 1.25 MTPA) Coal Pulverizing unit	35	Bag filter	15387	Proposed stack
	Flux crushing unit	35	Bag filter	15387	Proposed stack
49	SMS-I.F (5 x 25 T) with LRF	35	Bag filter	35683	Proposed stack
50	SMS-I.F (5 x 25 T) with LRF	35	Bag filter	35683	Proposed stack
51	SMS-I.F (5 x 25 T) with LRF	35	Bag filter	35683	Proposed stack
52	SMS-I.F (3 x 30 T) With AOD/LRF	35	Bag filter	40209	Existing stack
53	SMS- (2 x 45 T) LD/BOF	35	Bag filter	50004	Proposed stack
54	SMS Slag crusher (2 x 20 TPH)	35	Bag filter	15387	Proposed stack
55	Rolling Mill Reheating Furnace (Stand by)	35	Bag filter	53933	Proposed stack
56	CRM (Pickling Line)	35	Bag filter	12670	Proposed stack
57	Ferro Plant 1 & 2 (2 x 9 MVA)	35	Bag filter	65000	Proposed stack
58	Ferro Plant 3 (1 x 9 MVA)	35	Bag filter	32180	Proposed stack
59	Common raw material handling with 3 x 9 MVA SAF	35	Bag filter	15387	Proposed stack
60	Chrome briquette plant with matching dryer	35	Bag filter	12670	Proposed stack
61	Captive Power Plant (WHR Based Boilers) (From Coke Oven Plant)-I (0.13 MTPA)	35	Bag filter	385202	Existing stack
62	Captive Power Plant (WHR Based Boilers) (From Coke Oven Plant)-II (0.13 MTPA)	35	Bag filter	385202	Existing stack
63	Captive Power Plant (WHR Based Boilers) (From Coke Oven Plant)-III (0.13 MTPA)	35	Bag filter	385202	Proposed stack
64	Captive Power Plant (WHR Based Boilers) (From Coke Oven Plant)-IV (0.13 MTPA)	35	Bag filter	385202	Proposed stack
65	Captive Power Plant (WHR Based Boilers) (From Coke Oven	35	Bag filter	385202	Proposed stack

	Plant)-V (0.13 MTPA)				
66	Common raw material handling section-Coke oven Plant	35	Bag filter	15387	Proposed stack
67	Coke Pushing & Charging car-I	22.5	NA	5091	Proposed stack
68	Coke Pushing & Charging car-II	22.5	NA	5091	Proposed stack
69	Captive Power Plant (AFBC Based 1 x 20 MW) (1 x 70 TPH Boilers)	77	3 field ESP	190957	Existing stack
70	Captive Power Plant (CFBC Based 2 x 45 MW) (2 x 175 TPH Boilers)	110	4 field ESP	360225	Proposed stack
71	Coal Handling Plant -I (Existing)	35	Bag filter	15387	Existing stack
72	Coal Handling Plant -II (Common with 2 x 45 MW)	35	Bag filter	15387	Proposed stack
73	Cement plant-1 x 600 TPD-Ball Mill-1	35	Bag filter	30355	Proposed stack
74	Cement plant-1 x 600 TPD-Ball Mill-2	35	Bag filter	30355	Proposed stack
75	Cement plant-1 x 600 TPD-Ball Mill-3	35	Bag filter	30355	Proposed stack
76	Cement plant-1 x 2000 TPD-VRM	35	Bag filter	45116	Proposed stack
77	Coal fired slag dryer (3 x 30 TPH)	35	Bag filter	13577	Proposed stack
78	Coal fired slag dryer (1 x 100 TPH)	35	Bag filter	14482	Proposed stack
79	Fly Ash Silo-I,II,III & IV (500 m ³ Each)	5.5	Bag filter	13860	Vent
80	Cement Packing section-1	35	Bag filter	22629	Proposed stack
81	Cement Packing section-2	35	Bag filter	22629	Proposed stack
82	Cement Silo-I,II,III, IV	5.5	Bag filter	13860	Vent
83	DIP-I.F. 3 crucible (4 x 8 T)	35	Bag filter	25951	Proposed stack
84	DIP-I.F. 3 crucible (4 x 15 T)	35	Bag filter	35000	Proposed stack
85	Annealing Furnace-1 (1 x 30 TPH)	35	Recuperator	40735	Proposed stack
86	Annealing Furnace-2 (1 x 30 TPH)	35	Recuperator	40735	Proposed stack
87	Annealing Furnace-3 (1 x 30 TPH)	35	Recuperator	40735	Proposed stack
88	Annealing Furnace-4 (1 x 30 TPH)	35	Recuperator	40735	Proposed stack
89	Annealing Furnace-5 (1 x 30 TPH)	35	Recuperator	40735	Proposed stack
90	Annealing Furnace-6 (1 x 30 TPH)	35	Recuperator	40735	Proposed stack

91	Mg. Convert (4 x 18 TPH)	35	Bag filter	17128	Proposed stack
92	Mg. Convert (4 x 18 TPH)	35	Bag filter	17128	Proposed stack
93	Zn Coating (5 x 10 TPH)	35	Bag filter	11053	Proposed stack
94	Zn Coating (5 x 10 TPH)	35	Bag filter	11053	Proposed stack
95	Zn Coating (5 x 10 TPH)	35	Bag filter	11053	Proposed stack
96	Bitumen Coating (5 x 10 TPH)	35	NA	11815	Proposed stack
97	Bitumen Coating (5 x 10 TPH)	35	NA	11815	Proposed stack
98	Sand Drying-1 (DIP)	35	Bag filter	11767	Proposed stack
99	Sand Drying-2 (DIP)	35	Bag filter	11767	Proposed stack
100	Cement Mortar Lining-1 (2 x 10 TPH)	35	NA	11053	Proposed stack
101	Cement Mortar Lining-2 (2 x 10 TPH)	35	NA	11053	Proposed stack
102	Cement Mortar Lining-3 (2 x 10 TPH)	35	NA	11053	Proposed stack
103	Cement Mortar Lining-4 (2 x 10 TPH)	35	NA	11053	Proposed stack
104	Movable magnesium converter	30	Bag filter	11053	Proposed stack
105	Green sand moulding system	30	NA	11053	Proposed stack
106	VLFP moulding section	30	Bag filter	11053	Proposed stack
107	Shot blasting and grinding cutting	30	NA	11053	Proposed stack
108	Fussion bond epoxy coating	30	Water scrubber	11053	Proposed stack

65. In-plant control measures for checking fugitive emissions from all the vulnerable sources shall be provided. Further, specific measures like water sprinkling shall be carried out at the raw material yard, wagon tippler/ truck tippler etc. Fugitive emissions shall be controlled, regularly monitored and records maintained. The storage of raw materials shall be either in silos or in covered areas to prevent dust pollution and other fugitive emissions.
66. The industry shall install wind barrier/ wind shield arrangement along the railway line for reducing the dust propagation.
67. Necessary preventive measures shall be taken during construction phase so that the ambient air quality including noise shall conform to National ambient air quality standards and standards for noise in industrial area as per **Annexure-II**. Ambient air quality at the boundary of the plant premises shall meet the prescribed standards of the Board as per **Annexure -III**. The ambient air quality monitoring report shall be submitted to the Board every month.

68. The unit shall install online Continuous Stack Emission Monitoring Systems (CEMS) at all the process stacks of the plant for online real time monitoring for PM, SO₂ and NO₂ and other specific parameters as prescribed by CPCB with data transmission through GPRS system to SPCB RTDAS server and sever of CPCB.
69. The unit shall install **06 no.** of online Continuous Ambient Air Quality Monitoring Systems (CAAQMS) with real time data transmission through GPRS system to SPCB RTDAS Server & CPCB server for monitoring of AAQ parameters with respect to standards prescribed in Environmental Protection Rules, 1986 and as amended from time to time.
70. Performance monitoring of pollution control equipment shall be taken up yearly basis and compliance status in this regard shall be reported to the Board.
71. Industry shall install industry grade HD IP (Internet Protocol) surveillance cameras at suitable location to view emission from all the stacks and fugitive emission of the plants, having PAN, Tilt, Zoom (PTZ) with wiper facility and minimum 30x optical zoom. The camera shall support day & night operation with Infra-red cut filters, cover 400m or more distance. The camera must support latest network protocols, network security (password protection, IP address filtering, HTTPS encryption) and 3rd party applications. This camera shall comply with international standards IEC 62262, IP66 with IK10 ratings or higher quality. Real Time Un-interrupted data from this online IP camera shall be connected with the Central Server of State Pollution Control Board, Odisha through IoT/GPRS device for data streaming and/or through dedicated lease line by the industry. The industry shall make provisions at the site to store video streaming data of this camera for at least one month and facility for data migration to external devices
72. Monitoring of stack emissions, fugitive emissions, trade effluent and noise level shall be done as per CPCB regulations.
73. The proponent shall abide the emission standards for diesel engines (engine rating more than 0.8 MW (800 KW) notified by the Environment (Protection) third amendment Rules 2002, vide G.S.R. 489 (E), dated 9th July, 2002 at serial no. 96 under the Environment (Protection) Act, 1986).
74. Height of the stack attached to D.G. sets shall be maximum of the following in meter:
- (i) $14 Q^{0.3}$, Q=Total SO₂ emission from the plant in kg/
 - (ii) Minimum 6m. above the building where the generator set is installed.
 - (iii) 30 m.
75. Air compressor and DG set should be acoustically designed and should be housed in appropriate acoustic enclosures so that the noise level outside it shall conform to the prescribed norms.
76. The minimum stack height of the boilers, furnaces, kilns etc., shall be according to the following formula:
- $$H = 14 (Q)^{0.3} \text{ meters}$$
- H = Height of the stack in meter and
Q = Quantity of SO₂ emission in kg/hr

77. The proponent shall install Pneumatic dust handling system in Electrostatic Precipitator (ESP) and Bag Filters. A mechanical operated system for timely collection and removal of the flue dust generated in air pollution control device shall be installed.
78. Sinter Plant shall be equipped with Sinter cooler waste heat recovery system and suitable technology for control of dioxins and furans emissions from the plant.
79. The unit shall provide adequate dust extraction system such as bag filter in the fuel and flux crushing unit, proportioning unit and other plant de-dusting unit of Sinter plant so that particulate matter emission shall not exceed 30 mg/Nm³ from each stack.
80. Modified wet quenching system shall be provided for coke quenching coke ovens subject to obtaining amendment in environment clearance dated 1/10/2024 with respect to quenching. Copy of amended environment clearance shall be submitted to the board.
81. The coke ovens shall comply with following prescribed emission standards:

Emission standards			
Stack emission standards	SO ₂ (mg/Nm ³)		800
	NO ₂ (mg/Nm ³)		500
	Particulate matter (mg/Nm ³)		50
	Particulate matter during charging of stamp charging batteries (mg/Nm ³)		25
	Sulphur in coke oven gas used for heating (mg/Nm ³)		800

82. The Sintering, DRI, Blast Furnace, Steel Melting Shop, Rolling mill and Lime Kilns shall comply with following emission standards:

Source	Pollutant	Emission Standard	
Sintering & DRI plant	Particulate matter (mg/Nm ³)	30	
Blast Furnace	Stack emission		
	Particulate matter (mg/Nm ³)	30	
	SO ₂ (mg/Nm ³)	200	
	NO ₂ (mg/Nm ³)	150	
	CO (Vol/Vol)	1 % maximum	
	Space de-dusting / other stacks of BF area		
	Particulate matter (mg/Nm ³)	30	
	Fugitive emission		
	Particulate matter size less than 10 microns (µg/m ³)	3000	
	SO ₂ (µg/m ³)	150	
	NO ₂ (µg/m ³)	120	
	CO (µg/m ³)	8 hours	5000
		1 hour	10,000
Lead as Pb in fugitive dust (µg/m ³) at cast house		2	
Steel Melting Shop (SMS)	Stack emission		
	Particulate matter (mg/Nm ³)	30	
	Particulate matter (mg/Nm ³)	Blowing / lancing operation	Should be with gas recovery

	Normal operation	Should be with gas recovery
Fugitive emission		
Particulate matter size less than 10 microns ($\mu\text{g}/\text{m}^3$)		3000
SO ₂ ($\mu\text{g}/\text{m}^3$)		150
NO ₂ ($\mu\text{g}/\text{m}^3$)		
CO ($\mu\text{g}/\text{m}^3$)	8 hours	5000
	1 hour	10,000
Lead as Pb in fugitive dust ($\mu\text{g}/\text{m}^3$) at cast house		2

83. The industry shall provide fume extraction with gas cleaning facilities to extract fumes and gases and gas cleaning system shall comprises of water-cooled duct, gas cooler, (Bag House, ID fan and stack in the Basic Oxygen Furnace so that particulate matter emission shall not exceed 30 mg/Nm³.
84. Blast Furnaces shall be equipped with Top Recovery Turbine, dry gas cleaning plant, stove waste heat recovery, cast house and stock house ventilation system and slag granulation facility.
85. Adequate secondary fume extraction system shall be installed on the converters of Steel Melting Shop/ LD (BOF) / AOD to control fugitive dust emission in respective work environment. The detail design shall be submitted along with Consent to Operate Application.
86. Around 80 % of billets/slabs shall be rolled directly in hot stage. Reheating Furnace (RHF) shall operate using only Light Diesel Oil or Mixed BF/CO gas/ PGP Gas/Syn Gas
87. Basic Oxygen Furnace (BOF) gas shall be cleaned dry.
88. The unit shall provide adequate dust extraction system such as bag filter in the stack attached to Laddle Refining furnace so that particulate matter emission shall not exceed 30 mg/Nm³.
89. Working area including the roads surrounding the plant shall be asphalted or concreted & water sprinkling system shall be installed to suppress the fugitive dust emission.
90. Both dust suppression (dry fog) and extraction (bag filter) system shall be provided at all dust generating source such as crushing, screening & material transfer points etc. to control fugitive emission.
91. Cement from the cement grinding section shall be transported to the storage silo through air slides and bucket elevator and same shall be of closed type and connected to the dust extraction system.
92. The unit shall adopt adequate safety measures such as exposure to high temperature surfaces, exposure to CO emissions, and prevention (and control) of explosions and backfires.
93. Air pollution control devices shall be maintained properly. Fabric bags and cages in bag house shall be checked regularly and replaced whenever required. Adequate availability of spares shall be ensured for immediate replacement.

94. The unit shall provide porthole and platform at suitable location with safe approach to conduct emission and monitoring at all the stacks.
95. The project proponent shall monitor cement dust exposures in grinding and packing areas using personal and area air samplers and to compare the results of cement dust (8 hours' average exposures) with permissible limits based on free silica content of air borne respirable dust.
96. All stockyards shall have impervious flooring and shall be equipped with water spray system for dust suppression. Stock yards shall also have garland drains to trap the runoff material.
97. Metallic screen barriers shall be installed of adequate height at Raw Material Handling System (RMHS)/ yard for the effective control of dust to be air borne.
98. The industry shall install pre-wetting system and automated DFDS system at wagon tipping area, track hopper area truck tipping area.
99. During the operation phase, industry proponent shall conduct air monitoring in the vicinity of adjoining schools and human habitations to assess environmental/ecological impact. The project proponent shall implement a project specific AQMP (Air Quality Management Plan) with best practices.
100. Sufficient numbers of additional truck mounted Fog/Mist water cannons shall be operated regularly inside the project premises and also in the surrounding villages to arrest suspended dust in the atmosphere.
101. Sufficient number of mobile or stationery vacuum cleaners shall be provided to clean plant roads, shop floors, roofs, regularly.
102. The project proponent shall comply with the "Guidelines for Mineral Stack yards and Railway sidings" issued by the Board during 2011 and "Inventorisation of Railway sidings and Guidelines for their management" issued by Central Pollution Control Board during 2015.
103. A boundary wall of at least 3 meters height and wind barrier / vertical green barrier over it with total height of 7 to 10 meters shall be constructed along the periphery of the railway siding to prevent the dust particles from being air borne and / or getting carried away with surface run off to nearby water bodies.
104. The height of material stack within storage areas must be kept below the height of the wind barrier / vertical green barrier at all times to prevent the material from being air borne.

D. SOLID & HAZARDOUS WASTE:

105. The proponent shall carry out refractory management practices to be followed with a vision for zero solid waste disposal practices.
106. Kitchen waste shall be composted or converted to biogas for further use.
107. The unit shall adopt technology for Zero tar generation. Coal Tar generated if any from Producer gas plant shall be stored in a n impervious pit and disposed off through authorized operator.

108. The iron ore fines, coal and coke fines, lime fines and such other fines collected in the pollution control devices and vacuum cleaning devices in the process shall be briquetting/ agglomeration and recycled in the process.

109. The industrial solid waste management shall be carried out as proposed in the Project Report as follows;

Solid wastes	Estimated Generation, TPA	Management Scheme
BF slag	3,71,000	Granulation in slag granulation plant and used in cement manufacturing in captive cement plant.
BOF slag	50,310	Recovery of metallics & non- metallics for in-plant use. Balance utilized as railway ballast, in construction aggregate, road construction, land leveling after processing.
SMS Slag	2,53,932	
Dolo Char	3,23,000	To be used in existing AFBC & proposed CFBC Boiler
Middling	4,80,000	
Rejects-Coal washery	1,60,000	
Scrap/ Rejects	66,526	Used in SMS Plant
Low Grade Fe (Tailing)	4,33,744	To be used in Sinter plant.
FeMn Slag	54,000	To be used as a raw material for Silico Manganese production.
SiMn Slag	70,200	After maximum recovery of Mn , Slag generated during production of Silico will Manganese be used for road construction / low land leveling.
FeCr Slag	83,700	After maximum recovery of Cr , Slag generated during production of Ferro chrome slag after undergoing TCPL Test will be used for green concreting.
Flue dusts	3,97,466	Reuse in agglomeration in Sinter plant.
Core Sand & Slag	25,075	To be used for road construction, low land leveling.
Kiln Accretion	27,200	To be used for road construction.
Tar Sludge & Coal Tar	16,741	To be Sold to OSPCB authorized vendor
Fly ash	4,62,896	To be used to produce cement in the captive cement plant ,disposed at designated facility in side plant premises.
Bottom ash	1,39,945	To be used for manufacturing of fly ash brick and for road construction

110. All Refractory wastes and other solid wastes as expected to be generated from Basic Oxygen Furnace/LD, Ladle and other furnaces, Coke oven, Blast furnace, DRI plant, reheating furnaces in mills, furnaces for power/ steam generation shall be managed by segregation, recycling and disposal in designated dump site inside the plant premises measuring 33.16 acres.

111. Also the proponent shall adopt effective Solid waste utilization: **(a)** Slag crusher to convert steel slag into aggregate for use in construction industry, fine sand for use as flux in steel plant, sand in brick making and as lime in cement making. **(b)** Recycle/reuse solid waste generated in the plant as far as possible. **(c)** Used refractories shall be recycled as far as possible.
112. SMS slag after metal recovery in waste recycling facility shall be conditioned and used for road making, railway track ballast and other applications. The project proponent shall install a waste recycling facility to recover metallic and flux for recycle to sinter plant.
113. Adequate dust suppression measures/ sprinkling arrangement shall be provided to control fugitive emission from handling of raw materials, solid waste and product
114. The Hazardous Waste material shall be disposed to authorized authorities as follows.

Hazardous waste	Generation TPA	Management scheme
Sludge from ETP	672	Disposed in secured landfill in CHWTSDf through authorized agencies
Cotton Waste/ Jute Containing oil	1.4	
Damaged Bag filter	800 Nos.	
Used & waste Oil	1000	To be Sold to recycled recyclers
Zinc Ash/ Dross	70	To be Sold to authorised recyclers

115. The solid waste generated as ETP sludge and from other sources shall be suitably disposed of without causing any public nuisance or environmental contamination.
116. Detailed long term planning for solid waste disposal including BF, SMS/AOD, Ferro slag shall be submitted to the Board within 6 months from the date of issue of this order. While arrangement of complete utilization of BF slag shall be made, various options of utilization of SMS slag shall be explored to decide for a final action plan for its disposal.
117. The Topsoil removed during construction phase should be managed scientifically with the objective of conservation, and earliest and continuous reuse.
118. A Solid Waste Management Cell shall be created under Environmental management cell and complete utilization of all solid waste shall be envisaged and implemented in a sustained manner. All the available research and development options shall be scouted in this regard. The exact utilization of solid waste shall be finalized in consultation with the State Pollution Control Board.
119. A dedicated storage yard (at least 3 Ac) with concreted base and covered shed shall be constructed for storage of used oil barrels, oil cottons, batteries, empty chemical contaminated containers and e-waste generated from the plant. Location shall be demarcated in the layout map. The loop for disposal of hazardous waste should be maximum within 90 days.

120. The industry shall obtain authorization for management of Hazardous Waste as per provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016 as amended from time to time.

121. Municipal Solid Waste generated from the unit shall be disposed off as per the Solid Waste Management Rules, 2016 and amendment thereafter

Encl: Annexure-I and Annexure -II & III


MEMBER SECRETARY

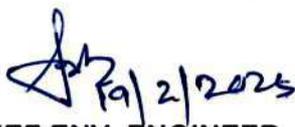
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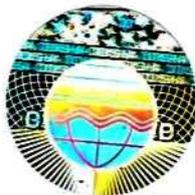
**The Sr. Vice President,
M/s Orissa Metaliks Pvt. Ltd.,
At/PO-Marakuta, Dist-Jharsuguda-768202**

Memo No. 3404 /Date 19.02.2025 /

Copy forwarded to:

1. The Collector & District Magistrate, **Jharsuguda.**
2. The Director, Factories & Boiler, Bhubaneswar
3. The DFO, **Jharsuguda.**
4. Consent to Operate Cell, SPC Board, BBSR
5. Hazardous Waste Management Cell, SPC Board, BBSR
6. The Regional Officer, SPC Board, **Jharsuguda.**
7. Copy to Guard file


ADDL. CHIEF ENV. ENGINEER



NATIONAL AMBIENT AIR QUALITY STANDARDS
CENTRAL POLLUTION CONTROL BOARD
NOTIFICATION

New Delhi, the 18th November, 2009

No. B-29016/20/90/PCI-I.—In exercise of the powers conferred by Sub-section (2) (h) of section 16 of the Air (Prevention and Control of Pollution) Act, 1981 (Act No.14 of 1981), and in supersession of the Notification No(s). S.O. 384(E), dated 11th April, 1994 and S.O. 935(E), dated 14th October, 1998, the Central Pollution Control Board hereby notify the National Ambient Air Quality Standards with immediate effect, namely:-

NATIONAL AMBIENT AIR QUALITY STANDARDS

S. No.	Pollutant	Time Weighted Average	Concentration in Ambient Air		
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1	Sulphur Dioxide (SO ₂), µg/m ³	Annual* 24 hours**	50 80	20 80	- Improved West and Gaeke -Ultraviolet fluorescence
2	Nitrogen Dioxide (NO ₂), µg/m ³	Annual* 24 hours**	40 80	30 80	- Modified Jacob & Hochheiser (Na-Arsenite) - Chemiluminescence
3	Particulate Matter (size less than 10µm) or PM ₁₀ µg/m ³	Annual* 24 hours**	60 100	60 100	- Gravimetric - TOEM - Beta attenuation
4	Particulate Matter (size less than 2.5µm) or PM _{2.5} µg/m ³	Annual* 24 hours**	40 60	40 60	- Gravimetric - TOEM - Beta attenuation
5	Ozone (O ₃) µg/m ³	8 hours** 1 hour**	100 180	100 180	- UV photometric - Chemiluminescence - Chemical Method
6	Lead (Pb) µg/m ³	Annual* 24 hours**	0.50 1.0	0.50 1.0	- AAS /ICP method after sampling on EPM 2000 or equivalent filter paper - ED-XRF using Teflon filter
7	Carbon Monoxide (CO) mg/m ³	8 hours** 1 hour**	02 04	02 04	- Non Dispersive Infra Red (NDIR) spectroscopy
8	Ammonia (NH ₃) µg/m ³	Annual* 24 hours**	100 400	100 400	-Chemiluminescence -Indophenol blue method

4.

THE GAZETTE OF INDIA : EXTRAORDINARY

[PART III—SEC. 4]

(1)	(2)	(3)	(4)	(5)	(6)
9	Benzene (C ₆ H ₆) µg/m ³	Annual*	05	05	- Gas chromatography based continuous analyzer - Adsorption and Desorption followed by GC analysis
10	Benzo(a)Pyrene (BaP) - particulate phase only, ng/m ³	Annual*	01	01	- Solvent extraction followed by HPLC/GC analysis
11	Arsenic (As), ng/m ³	Annual*	06	06	- AAS /ICP method after sampling on EPM 2000 or equivalent filter paper
12	Nickel (Ni), ng/m ³	Annual*	20	20	- AAS /ICP method after sampling on EPM 2000 or equivalent filter paper

- Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.
- ** 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

Note. — Whenever and wherever monitoring results on two consecutive days of monitoring exceed the limits specified above for the respective category, it shall be considered adequate reason to institute regular or continuous monitoring and further investigation.

SANT PRASAD GAUTAM, Chairman
[ADVT-III/4/184/09/Exty.]

Note: The notifications on National Ambient Air Quality Standards were published by the Central Pollution Control Board in the Gazette of India, Extraordinary vide notification No(s). S.O. 384(E), dated 11th April, 1994 and S.O. 935(E), dated 14th October, 1998.

ANNEXURE-II**SCHEDULE**
(see rule 3(l) and 4(l))**Ambient Air Quality Standards in respect of Noise**

Area Code	Category of Area/Zone	Limits in dB(A) Leq *	
		Day Time	Night Time
(A)	Industrial area	75	70
(B)	Commercial area	65	55
(C)	Residential area	55	45
(D)	Silence Zone	50	40

Note

1. Day time shall mean from 06:00 A.M. to 10:00 P.M.
2. Night time shall mean from 10:00 P.M. to 06:00 A.M.
3. Silence zone is defined as an area comprising not less than 100 meters around hospitals, educational institutions and courts. The silence zones are zones which are declared as such by the competent authority.
4. Mixed categories of areas may be declared as one of the four above mentioned categories by the competent authority.

*dB(A) Leq denotes the time weighted average of the level of sound in decibels on scale A which is relatable to human hearing.

A "decibel" is a unit in which noise is measured.

"A", in dB(A) Leq, denotes the frequency weighting in the measurement of noise and corresponds to frequency response characteristics of the human ear.

Leq : It is an energy mean of the noise level, over a specified period.

[F. No. Q-14012/1/96-CPA]
VIJAI SHARMA, R. Secy.